

86

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2018-2019)**

SIXTEENTH LOK SABHA

EIGHTY-SIXTH REPORT

**REQUESTS FOR DROPPING OF ASSURANCES
(NOT ACCEDED TO)**

(Presented to Lok Sabha on 08 January, 2019)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

January, 2019/Pausha, 1940 (Saka)

EIGHTY-SIXTH REPORT

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LOK SABHA SECRETARIAT

NEW DELHI

January, 2019/Pausha, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2018-2019)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Shri E.T. Mohammed Basheer
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. (Nana) Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Vacant

SECRETARIAT

1. Shri N.C. Gupta — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

* The Committee has been re-constituted *w.e.f.* 01 September, 2018 *vide* Para No. 7305 of Lok Sabha Bulletin—Part II dated 10 September, 2018.

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10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Vacant

SECRETARIAT

- | | | |
|-----------------------|---|-------------------------|
| 1. Shri U.B.S. Negi | — | <i>Joint Secretary</i> |
| 2. Shri P.C. Tripathy | — | <i>Director</i> |
| 3. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

* The Committee has been re-constituted *w.e.f.* 01 September, 2017 *vide* Para No. 5800 of Lok Sabha Bulletin—Part II dated 18 September, 2017.

** Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin—Part II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2018-2019), having been authorized by the Committee to submit the Report on their behalf, present this Eighty-sixth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2017-2018) at their sitting held on 11 July, 2018 *inter alia* considered Memoranda Nos. 27 to 38 containing requests received from the Ministries/ Departments for dropping of pending Assurances and decided to pursue 11 Assurances.

3. At their sitting held on 04 January, 2019 the Committee considered and adopted their Eighty-sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
04 January, 2019

14 Pausha, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2017-2018) considered Twelve Memoranda (Appendix-I) containing requests received from various Ministries/ Departments for dropping of Assurances at their sitting held on 11 July, 2018.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the following 11 Assurances:—

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
1.	USQ No. 1231 dated 01.12.2014	Civil Aviation	Installation of GAGAN System at Airports (Appendix-II)
2.	USQ No. 1990 dated 10.12.2015	Coal	Central Coal Projects (Appendix-III)
3.	USQ No. 5789 dated 29.04.2015	Communications (Department of Telecommunications)	Good Governance (Appendix-IV)
4.	USQ No. 297 dated 22.07.2015	Communications (Department of Telecommunications)	Broadband Internet in Rural Areas (Appendix-V)
5.	USQ No. 914 dated 24.07.2015	Finance (Department of Revenue)	Gold Theft from Customs Warehouse (Appendix-VI)

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
6.	USQ No. 4916 dated 02.09.2011	Health and Family Welfare	Allocation of Funds under NRHM
	USQ No. 1927 dated 02.12.2011	(Department of Health and Family Welfare)	Allocation of Funds under NRHM (Appendix-VII)
7.	USQ No. 1327 dated 13.08.2013	Home Affairs	Revival of Sikh Militancy (Appendix-VIII)
8.	USQ No. 315 dated 25.11.2014	Home Affairs	Child Trafficking (Appendix-IX)
9.	SQ No. 86 dated 29.04.2016	Information and Broadcasting	Modernisation/ Upgradation of DD/AIR (Appendix-X)
10.	*USQ No. 194 dated 25.04.2016	Tourism	Privatisation of Hotels (Appendix-XI)
11.	USQ No. 1373 dated 24.07.2017	Tourism	Special Police Force for Safety of Tourists (Appendix-XII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above-mentioned 11 Assurances are given in Appendices-II to XII.

5. The Minutes of the sitting of the Committee, dated 11 July, 2018 are given in Appendix-XIII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XIII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;
04 January, 2019
14 Pausha, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

*Implementation Report laid on 18.12.2018.

APPENDIX I

STATEMENT SHOWING SUMMARY OF REQUESTS RECEIVED FROM
VARIOUS MINISTRIES/DEPARTMENTS REGARDING DROPPING OF
ASSURANCES

Sl. No.	Memo No.	Question/Discussion References	Ministry/ Deptt.	Department	Brief Subject
1.	27	USQ No. 1231 dated 01.12.2014	Civil Aviation		Installation of GAGAN System at Airports
2.	28	USQ No. 1990 dated 10.12.2015	Coal		Central Coal Projects
3.	29	USQ No. 5789 dated 29.04.2015	Communications and Information Technology	Department of Electronics & IT	Good Governance
4.	30	USQ No. 297 dated 22.07.2015	Communications and Information Technology	Department of Telecommunications	Broadband Internet in Rural Areas
5.	31	USQ No. 914 dated 24.07.2015	Finance	Department of Revenue	Gold Theft from Customs Warehouses
6.	32	USQ No. 4916 dated 02.09.2011	Health and Family Welfare	Department of Health & Family Welfare	Allocation of Funds under NRHM
		USQ No. 1927 dated 02.12.2011			Allocation of Funds under NRHM
7.	33	SQ No. 321 (Supp. by Smt. Anupriya Patel) dated 16.12.2014	Heavy Industries and Public Enterprises	Department of Public Enterprises	Loss-making PSUs
8.	34	USQ No. 1327 dated 13.08.2013	Home Affairs		Revival of Sikh Militancy
9.	35	USQ No. 315 dated 25.11.2014	Home Affairs		Child Trafficking
10.	36	SQ No. 86 dated 29.04.2016	Information and Broadcasting		Modernisation/Upgradation of DD/AIR

Sl. No.	Memo No.	Question/Discussion References	Ministry/ Deptt.	Department	Brief Subject
11.	37	SQ No. 194* dated 25.04.2016	Tourism		Privatisation of Hotels
12.	38	USQ No. 1373 dated 24.07.2017	Tourism		Special Police Force for Safety of Tourists

* Implementation Report laid on 18.12.2018.

APPENDIX II

MEMORANDUM No. 27

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1231 dated 01.12.2014, regarding “Installation of GAGAN System at Airports”.

On 01 December, 2014, Shrimati Poonam Mahajan, M.P., addressed an Unstarred Question No. 1231 to the Minister of Civil Aviation, The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/94/2014-AAI dated 22 May, 2015 have requested to drop the Assurance on the following grounds:—

“That in order to promote the use of GAGAN in Non-Aviation field, Airports Authority of India (AAI) jointly with Indian Space Research Organization (ISRO) had organized two user meets in 2014; one in Bangalore and another in Delhi, and a seminar on GAGAN was organized in collaboration with ASSOCHAM wherein various Government & private Organizations participated. There was great enthusiasm amongst non-aviation users and Industry Partners in developing appropriate low-cost receivers and various user applications to suit the requirements of various sectors. However, the same has not resulted in any positive outcome. Considering the fact that huge amount has been invested in the GAGAN, this National asset must be utilized in non-aviation sector alongwith aviation sector. Hence, an Inter-Ministerial Group (IMG) held on 23rd December, 2014 recommended that AAI in coordination with ISRO will organize a workshop/conference on GAGAN by inviting participants from various ministries, state Governments, GPS/SBAS industry partners, software developers, automobile manufacturers, confederation of Indian Industry etc. to promote sector specific utilization of GAGAN. Principal Secretary to Prime Minister have also been requested for convening a meeting in which the potential of GAGAN can be presented and steps can be taken to for its further utilization. It seems that it will take a long time to develop GAGAN enabled receiver/software for users for its sector specific utilization in non-aviation field.”

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated : 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 1231
ANSWERED ON 01.12.2014

Installation of GAGAN System at Airports

1231. SMT. POONAM MAHAJAN:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the salient features of GPS Aided Geo Augmented Navigation (GAGAN) System;
- (b) the details of GAGAN System installations at various airports of the country State/UT-wise along with the expenditure incurred thereon;
- (c) whether the Government is examining the potential usages of this system to derive maximum benefits for all the sectors; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (Dr. Mahesh Sharma): (a) & (b) GAGAN (GPS Aided Geo Augmented Navigation) is an Indian satellite based navigation system, developed jointly by Airports Authority of India and Indian Space Research Organisation. The GAGAN System provides very accurate and high level of integrity satellite signals for precision air navigation over the entire Indian Airspace.

The expenditure till October, 2014 for the GAGAN project is Rs. 777.08 crore. The details of GAGAN system installations are as follows:

- (i) GAGAN system consists of 15 Indian Reference Stations (INRES), 2 Indian Master Control Centre (INMCC) and 3 Indian Land Uplink Station (INLUS), 2 Geostationary Satellites.
- (ii) The fifteen INRES are installed at various airports in India at Delhi, Ahmedabad (Gujarat), Bengaluru (Karnataka), Thiruvananthapuram (Kerala), Kolkata (West Bengal), Guwahati (Assam), Port Blair (Andaman & Nicobar Islands-UT), Jammu (J&K), Gaya (Bihar), Jaisalmer (Rajasthan), Nagpur (Maharashtra), Dibrugarh (Assam), Bhubaneswar (Odissa), Porbandar (Gujarat) and Goa.

(iii) The two INMCCs are located in Bengaluru (Karnataka).

(iv) The two INLUS are located in Bengaluru (Karnataka) and one INLUS in Delhi.

(c) & (d) Yes, Madam. An Inter-Ministerial Group (IMG) has been constituted to examine and promote the potential of sector specific utilization of GAGAN system for its use in Non-Aviation sectors such as Railways, Road Transport, Shipping, Defence, Science & Technology, Mining, Agriculture, Urban Development, Power etc.

APPENDIX III

MEMORANDUM No. 28

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1990 dated 10.12.2015 regarding “Central Coal Projects”.

On 10 December, 2015, Dr. K. Kamaraj, M.P., addressed an Unstarred Question No. 1990 to the Minister of Coal. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Coal within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Coal *vide* O.M. F. No. 54016/37/2015-CPAM/CA-III dated 21 November, 2016 have requested to drop the Assurance on the following grounds:—

“That development of a coal block/coal mine is an ongoing/gradual process which requires obtaining various statutory clearances at the Centre as well as State levels by the allocattee company. Hence, there is every possibility that some of the coal blocks/mines are not developed by the allocattee companies in the manner specified in the development schedules of the agreement. Failure by the allocattee companies in adhering to the timelines for development of the coal blocks/mines results in measures as deemed appropriate and as stipulated in the agreement by the Central Government/Nominated Authority. Therefore, it does not seem feasible to fulfil the Assurance since a response to such a question shall always constitute an Assurance as there may be discrepancies in the actual development of some of the allocated coal blocks/mines and the stipulated timelines.”

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Coal, Power, New and Renewable Energy and Mines, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

GOVERNMENT OF INDIA
 MINISTRY OF COAL
 LOK SABHA UNSTARRED QUESTION NO. 1990
 ANSWERED ON. 10.12.2015

Central Coal Projects

1990. DR. K. KAMARAJ:

Will the Minister of COAL be pleased to state:

- (a) the details of the Central coal projects being run in the country, State-wise;
- (b) the number of such projects which have been completed as per schedule;
- (c) the progress made in the development of captive coal blocks allocated to different entities, State-wise;
- (d) whether some public and private sector companies have not developed the coal blocks allocated to them according to the norms laid down by the Government; and
- (e) if so, the details thereof and the action taken by the Government in this regard, company-wise and State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):
 (a) & (b) As on date there are a total of 281 completed & ongoing coal projects in Coal India Limited (CIL) costing Rs. 20 crore and above. The State-wise details are furnished in the table below:

Sl. No.	State	No. of Completed projects	No. of Ongoling Projects	Total
1.	Assam	00	04	04
2.	Chhattisgarh	28	29	57
3.	Jharkhand	27	26	53
4.	Madhya Pradesh	25	11	36
5.	Maharashtra	30	22	52
6.	Odisha	27	20	47
7.	Uttar Pradesh	66	61	67
8.	West Bengal	11	14	25
		154	127	281

Out of the 154 completed projects 94 have been completed on schedule.

(c) to (e) Information are being collected and shall be laid on the Table of the House.

APPENDIX IV

MEMORANDUM No. 29

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5789 dated 29.04.2015 regarding “Good Governance.”

On 29 April, 2015, Shrimati Santosh Ahlawat and Shri P. Karunakaran, M.Ps., addressed an Unstarred Question No. 5789 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications (Department of Telecommunications) *vide* O.M. F.No. LS-11-05/2015-Policy dated 09 December, 2016 have requested to drop the Assurance on the following grounds:—

“That it is estimated that there are about 55,000 villages in the country that do not have mobile coverage. Mobile coverage to these uncovered villages is likely to be provided in a phased manner, subject to availability of financial resources. Government has prioritized to provide mobile communication services in uncovered villages in LWE affected areas, North-Eastern States, Islands, and Himalayan States in the first phase, with financial support from USO Fund. The Department has taken several measures for expansion and improvement of telecommunication services in rural and remote areas as given below:

(i) Comprehensive Telecom Development Plan for the North-Eastern Region (NER): On 10.09.2014, the Government approved a proposal to implement a Comprehensive Telecom Development Plan for the North-Eastern Region (NER). The Project envisages providing mobile coverage to 8621 identified uncovered villages by installation of about 6673 mobile towers, installation of 321 mobile tower sites along National Highways and strengthening of transmission network in the NER. The estimated cost of implementation is Rs. 5336.18 crore. The project would be funded from Universal Service Obligation Fund (USOF). The tenders for setting of towers have already been floated.

(ii) Mobile Communication Services in LWE affected areas: 2199 mobile towers are being set up in Left Wing Extremism (LWE) affected States with a total estimated cost of Rs. 3567.58 crore. It will cover about 3000 villages in 10 LWE affected States. 2185 mobile towers are operational as on 31.10.2016.

(iii) Comprehensive Telecom Development Plan for Andaman & Nicobar Islands and Lakshadweep Islands: Telecom Commission has given 'in principle' approval on 07.11.2014 for Comprehensive Telecom Development Plan including provision of mobile connectivity for Andaman & Nicobar Islands and Lakshadweep Islands with a total estimated investment of Rs. 221.05 crore.

(iv) Provision of Mobile Services in Himalayan and Border States: Work for preparation of Detailed Project Reports (DPR) in respect of 4752 uncovered villages in Himalayan States (Jammu & Kashmir, Himachal Pradesh and Uttarakhand) and 2138 villages in Border States (Rajasthan, Gujarat, Punjab and Haryana) has been entrusted to M/s Telecom Consultations India Limited (TCIL). Since the timeline for completion of the above project is very long *i.e.* up to 2019 or may be extended, it may not be possible to fulfil the Assurance in near future."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Ministry of Communications, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)

LOK SABHA UNSTARRED QUESTION No. 5789

ANSWERED ON. 29.04.2015

Good Governance

5789. SHRIMATI SANTOSH AHLAWAT:
SHRI P. KARUNAKARAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of measures taken by the Government to achieve the goals of good governance;

(b) whether the Government proposes to launch new IT products and technologies to strengthen the existing ones;

(c) if so, the details thereof;

(d) the time by which all the villages are likely to be connected by mobile services and broadband services to achieve the goal of Digital and transparent Government; and

(e) the steps being taken by the Government in this regard?

ANSWER

THE MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Government of India is implementing the "Digital India" programme with a vision to transform India into a digitally empowered society and a knowledge economy. Under the Digital India programme, Government has proposed to implement e-Kranti which envisages provisioning of various e-Governance services in the country. The focus of the e-Kranti programme is to transform the e-Governance services by expanding the portfolio of Mission Mode Projects (MMPs) in e-Governance under various Government Departments, undertaking Government Process Re-engineering (GPR), work flow automation, introducing latest technologies such as Cloud and Mobile platform and focus on integration of services.

Government has also launched "Good Governance and Best Practices" scheme which aims to promote/replicate the best practices of e-Governance and successful

e-Gov applications. The Ministries/Departments are being encouraged to come up with new applications in uncovered domains under this scheme. The States/UTs have been requested to formulate suitable project proposals for development of new applications and replication of successful e-Governance applications in various domains. The Department of Electronics and Information Technology (DeitY) provides technical and financial assistance for this initiative.

(b) Yes, Sir.

(c) The Government has undertaken several initiatives to introduce new IT products and technologies and to strengthen existing ones in its various e-Governance projects wherever applicable. In order to utilize and harness the benefits of Cloud Computing, DeitY has initiated Megh Raj-GI Cloud project which focuses on accelerating delivery of e-services to the citizens of the country while optimizing ICT spending of the Government. The project will ensure optimum utilization of the infrastructure and speed up the development and deployment of e-Gov applications. National Cloud under MeghRaj is operational since 4th Feb 2014 and 147 Departments are using the services of MeghRaj.

An e-Gov AppStore under MeghRaj is already operational (<https://apps.nic.in>). e-Gov AppStore is a central application repository which will host both cloud and non-cloud enabled applications.

The latest technologies like IPv6, MPLS, IP sec for security and also 4G and LTE compliant are proposed to be considered for implementation where upgradation of the present State Wide Area Network (SWAN) project is undertaken in various States/UTs.

DeitY has launched a massive countrywide initiative on mobile governance, called "Mobile Seva", to provide Government services to the people through mobile phones and tablets. Mobile Seva has been developed by DeitY as the core infrastructure for enabling the availability of public services through mobile devices. As a part of this initiative, the Framework for Mobile Governance was notified in February 2012. As on date, 1687 Central and State Govt. Departments are using Mobile Seva for providing, SMS-based services and over 339 crore SMS notifications have been sent to citizens for various mobile based services. As on date, 406 public services have been made available to the citizens through this platform. A Mobile Applications Store (m-Appstore) has also been launched in Jan. 2012 by DeitY as part of Mobile Seva. The Mobile Governance Portal and the m-Appstore can be accessed at <http://mgov.gov.in/>. The m-Appstore currently hosts 458 live mobile applications. The live applications can be downloaded and installed free of cost on a mobile phone by any person.

(d) and (e) The Government of India is implementing following projects to connect all the villages by mobile services and broadband services to achieve the goal of Digital and transparent Government:

(i) National Optical Fibre Network (NOFN): Government is implementing National Optical Fibre Network (NOFN) project to provide broadband connectivity

through Optical Fibre Cable (OFC) to all the Gram Panchayats in the country (approximately 2,50,000 Gram Panchayats) at an estimated cost of Rs. 20,100 crore by bridging the connectivity gap between Gram Panchayats and Blocks. Under this project, at least 100 Mbps (Megabits per second) bandwidth would be made available at each Gram Panchayat (GP) to be used by all the service providers on non-discriminatory basis. Bharat Broad band Nigam Limited (BBNL), a Central Public Sector Undertaking Unit (CPSU) has been created to execute the project. Work is being implemented by BBNL through 3 CPSUs viz. Bharat Sanchar Nigam Limited (BSNL), Railtel and Power Grid Corporation of India Limited (PGCIL).

The scheme to connect all the Gram Panchayats with respective blocks through OFC is envisaged to be completed in a phased manner by December 2016.

(ii) Mobile services in uncovered villages: A scheme to extend financial support from Universal Service Obligation Fund (USOF) for provisioning of mobile communication services in inhabited uncovered villages of the country not having mobile coverage is under consideration. It is estimated that there are about 55,669 villages in the country that do not have mobile coverage. Mobile coverage to balance uncovered villages is proposed to be provided in phased manner over five years. State-wise list of uncovered villages is at Annexure.

Providing mobile coverage to the uncovered villages in the North Eastern Region (NER) has been taken up initially as part of Comprehensive Telecom Development Plan for NER.

Mobile coverage to balance uncovered villages is to be provided in a phased manner over five years with coverage in Hilly States & Western Border States being taken up in the first phase.

Annexure

State-wise list of Uncovered Villages

Sl. No.	Name of the State/UT	Number of Inhabited Villages as per census 2011	No. of Uncovered Villages
1.	Andhra Pradesh	26286	3812
2.	Telangana		1009
3.	Arunachal Pradesh	5258	2886
4.	Assam	25372	2885
5.	Bihar	39073	2534
6.	Chhattisgarh	19567	4041
7.	Goa	320	65
8.	Gujarat	17843	1275

S1. No.	Name of the State/UT	Number of Inhabited Villages as per census 2011	No. of Uncovered Villages
9.	Haryana	6642	2
10.	Himachal Pradesh	17882	2416
11.	Jammu & Kashmir	6337	460
12.	Jharkhand	29492	5949
13.	Karnataka	27397	0
14.	Kerala	1017	0
15.	Madhya Pradesh	51929	5926
16.	Maharashtra	40959	4792
17.	Manipur	2515	610
18.	Meghalaya	6459	2389
19.	Mizoram	704	258
20.	Nagaland	1400	137
21.	Odisha	47675	10398
22.	Punjab	12168	91
23.	Rajasthan	43264	770
24.	Sikkim	425	23
25.	Tamil Nadu	15049	113
26.	Tripura	863	2
27.	Uttar Pradesh	97814	266
28.	Uttarakhand	15745	1876
29.	West Bengal	37469	487
30.	Andaman & Nicobar Islands	396	190
31.	Puducherry	90	0
32.	Dadra & Nagar Haveli	65	5
33.	Daman & Diu	19	1
34.	Lakshadweep	6	1
35.	Chandigarh	5	0
36.	Delhi	103	0
	Total	597608	55669

APPENDIX V

MEMORANDUM No. 30

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 297 dated 22.07.2015 regarding “Broadband Internet in Rural Areas”.

On 22 July, 2015, Shri Ram Mohan Naidu Kinjarapu, Shri Ram Tahal Choudhary, Shri Prataprao Jadhav, Dr. P. Venugopal, Shri Ram Charan Bohra, Adv. Chintaman Navasha Wanaga and Shri A. Arunmozhithevan, M.Ps., addressed an Unstarred Question No. 297 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications and Information Technology (Department of Telecommunications) *vide* O.M. No. 21-19/2015-Policy-1 dated 29 June, 2016 have requested to drop the Assurance on the following grounds:—

“That the progress of implementation of the project has been slow. Telecom Commission has, on 30th April, 2016, approved a revised strategy for a three phase implementation of NOFN/Bharat Net project. The first phase is to connect 1,00,000 GPSs by laying underground OFC by March, 2017; the second phase will provide connectivity to remaining 1,50,000 GPs in the country using an optimal mix of underground fibre, fibre over power lines, radio and satellite media, to be completed by December, 2018. A state of the art, future-proof network, including fibre between districts and blocks for 5G services and Internet of Things era with underground OFC in ring architecture, are to be completed by 2023. Since the timeline for completion of NOFN/BharatNet project is too long *i.e.* upto 2023, it may not be possible to fulfil the Assurance given on 22.07.2015 in Lok Sabha Unstarred Question No. 297 in near future.”

4. In view of the above, the Ministry, with the approval of the Minister of Communications & IT, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS
LOK SABHA UNSTARRED QUESTION NO. 297

ANSWERED ON 22.07.2015

Broadband Internet in Rural Areas

297. SHRI RAM MOHAN NAIDU KINJARAPU:
SHRI RAM TAHAL CHOUDHARY:
SHRI PRATAPRAO JADHAV:
DR. P. VENUGOPAL:
SHRI RAM CHARAN BOHRA:
ADV. CHINTAMAN NAVASHA WANAGA:
SHRI A. ARUNMOZHITHEVAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a large percentage of rural population is deprived of broadband/ Internet facility;

(b) if so, the details thereof and the reasons therefor along with the villages covered by Internet under Bharat Nirman Yojana so far, State-wise;

(c) whether the Government has failed to achieve the target set for broadband internet connectivity to villages and has reviewed the broadband project designed for rural areas, if so, the details thereof;

(d) whether an expert committee on National Optical Fibre Network (NOFN) has suggested measures to revamp Bharat Broadband Network and called for an empowered project group, if so, the details thereof and reaction of Government thereto; and

(e) whether Union Government has asked the States to report on Bharat Net and some of the States have proposed their own broadband network model and if so, the details thereof?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) & (b) Rural Broadband Internet Subscriber

base is 25.51 million as on 31st March 2015, as reported by Telecom Regulatory Authority of India (TRAI). Service Area-wise, rural/urban distribution of subscriber-base as on 31st March, 2015 is at Annexure-I.

Major reasons for low rural broadband internet penetration as provided by Telecom Service Providers are as follows:—

- (i) Poor infrastructure and power supply, condition in rural areas.
- (ii) Low computer penetration in rural areas owing to high cost as compared to household income in rural areas.
- (iii) Low literacy.
- (iv) Scarcity of relevant content in local/ regional languages.
- (v) Right of Way permission for laying of optical fibre and poor availability of optical fibre connectivity.

Under Bharat Nirman Yojana, Broadband coverage provided by Bharat Sanchar Nigam Limited (BSNL) to village Panchayats, as on 31st March, 2011, is at Annexure-II.

(c) to (e) National Optical Fibre Network (NOFN) project was planned to connect all Gram Panchayats (approx. 2.5 lakh) in the country through Optical Fibre Cable (OFC) by bridging the connectivity, gap between Gram Panchayats (GPs) and Blocks for providing broadband connectivity. Under this project, at least 100 Mbps bandwidth was to be provided in all the estimated 2,50,000 GPs for utilization by all categories of service providers on non-discriminatory basis. As on 12.07.2015, OFC laying in 22,180 Gram Panchayats are completed.

In order to review the strategy and approach towards speedy implementation of National Optical Fibre Network, Government of India constituted a committee on 14th January, 2015. The Committee submitted its report on 31st March, 2015. Recommendations of the Committee on empowered structure and empowering Bharat Broadband Network Limited (BBNL) are at Annexure-III. The recommendations are under examination in the Department of Telecommunications.

The Committee recommended that the project be renamed as BharatNet to reflect the national aspiration to establish highly scalable broadband network infrastructure accessible on a non-discriminatory basis, to realize the vision of Digital India, in partnership with States and the private sector.

Government has sought willingness of States to implement BharatNet the State led model through formation of State Government established Special Purpose Vehicles (SPVs). 10 States which have agreed to adopt the State led model for implementation are Rajasthan, Mizoram, Andhra Pradesh, Telangana, Tamil Nadu, Jammu & Kashmir, Chhattisgarh, Gujarat, Punjab and Odisha.

ANNEXURE I

SERVICE AREA-WISE, RURAL/URBAN DISTRIBUTION OF SUBSCRIBER-BASE
OF BROADBAND INTERNET FOR THE QUARTER ENDING MARCH, 2015

(Subscribers in Millions)

Sl. No.	Telecom Service Area	Broadband	
		Rural	Urban
1.	Andhra Pradesh including Telangana	2.08	5.46
2.	Assam	0.51	0.76
3.	Bihar including Jharkhand	1.21	1.96
4.	Delhi	0.40	8.70
5.	Gujarat	2.00	4.89
6.	Haryana	1.09	1.17
7.	Himachal Pradesh	0.46	0.28
8.	Jammu & Kashmir	0.35	0.49
9.	Karnataka	2.77	5.64
10.	Kerala	2.52	3.35
11.	Kolkata	0.19	2.68
12.	Madhya Pradesh including Chhattisgarh	1.24	3.41
13.	Maharashtra including Goa	1.79	7.44
14.	Mumbai	0.10	7.06
15.	North East*	0.40	0.59
16.	Odisha	0.41	1.10
17.	Punjab	1.02	2.35
18.	Rajasthan	1.43	2.64
19.	Tamil Nadu	2.27	7.56
20.	UP (East)	0.96	2.29
21.	UP (West) including Uttarakhand	1.09	2.49
22.	West Bengal including Sikkim	1.22	1.39
	Total	25.51	73.69
		99.20	

(Source: TRAI)

*North East includes Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Tripura.

*ANNEXURE II***BROADBAND COVERAGE OF VILLAGE PANCHAYATS UNDER BHARAT
NIRMAN BY BSNL (AS ON 31ST MARCH, 2011)**

Sl. No.	States /UTs	Total number of Village Panchayats Achievement	
1.	Andaman & Nicobar Islands	67	56
2.	Andhra Pradesh including Telangana	21862	12618
3.	Assam	3943	1005
4.	Bihar	8460	4216
5.	Chhattisgarh	9837	2150
6.	Gujarat (including Dadra & Nagar Haveli and Daman & Diu)	14439	7599
7.	Haryana	6234	5242
8.	Himachal Pradesh	3241	1660
9.	Jammu & Kashmir	4146	885
10.	Jharkhand	4559	2537
11.	Karnataka	5657	3430
12.	Kerala	999	997
13.	Lakshadweep	10	5
14.	Madhya Pradesh	23022	4157
15.	Maharashtra (including Goa)	28078	10294
16.	Tripura	1040	854
17.	Mizoram	768	175
18.	Meghalaya	1463	43
19.	Arunachal Pradesh	1756	336
20.	Manipur	3011	60
21.	Nagaland	1110	982
22.	Orissa	6233	2090

Sl. No.	States/UTs	Total number of Village Panchayats Achievement	
23.	Punjab	12809	10393
24.	Chandigarh	17	16
25.	Rajasthan	9200	2946
26.	Tamil Nadu	12617	7770
27.	Pondicherry	98	98
28.	Uttar Pradesh	52125	24427
29.	Uttarakhand	7546	2001
30.	West Bengal	3354	1587
31.	Sikkim	163	66
	Total	247864	110695

ANNEXURE III

RECOMMENDATIONS OF THE COMMITTEE ON EMPOWERED STRUCTURE
AND EMPOWERING BHARAT BROADBAND
NETWORK LIMITED (BBNL)

1. BBNL must possess the requisite managerial and technical capacities and must be duly empowered financial, operationally and administratively for efficient management.

2. The Committee, on reviewing BBNL's organisational structure, identified fundamental factors for restructuring it into an effective and performance oriented entity.

3. The Committee is of the view that if BharatNet is to be executed on time, at performance levels above global benchmarks, its governance must be boldly restructured — both external and within BBNL. In the Committee's view, this is the single most urgent, important factor that would determine BharatNet's implementation success. To successfully deliver BharatNet, the Committee recommends a governance structure that operationalises three strategic administrative principles.

4. The Committee recommends that in order to transform BBNL into a Board-led Company and professionalise decision-making at the Board-level by taking the, following steps:—

- (i) Separate the posts of Chairperson and Managing Director and appoint a globally-renowned and eminent Indian with proven expertise in project management, preferably from industry, as non-executive Chairperson of the Board. The Committee suggests that the Chairperson may be selected by the Prime Minister along with the Finance Minister and the Minister of Communications & IT through a search process.
- (ii) Appoint an experienced executive from Government as Managing Director and Chief Executive Officer of BBNL for a defined term of 5 years. The Managing Director would have a highly accomplished, objectively credible track record of managing and delivering projects in the telecommunications, infrastructure or information technology sectors. At the time of appointment, quarterly project milestones would be negotiated with the Managing Director—select and these milestones would comprise part of the order of appointment. The Managing Director would be eligible to receive a consolidated pay and would face incentives and disincentives in emoluments in case of early or delayed achievement of quarterly milestones. The performance of the Managing Director shall be reviewed annually in terms of achievement

of the quarterly milestones by a Empowered Project Group as detailed in paragraph to determine the incentives and disincentives.

- (iii) Expand and professionalise the Board, to include both wider representation from key Government agencies and from industry, finance, telecommunication, consultancy and project management expertise. At least 50% of the Board of Directors shall be drawn from outside Government. The Committee has suggested the composition of the Board of Directors.
- (iv) The Committee observes that a Search-cum-Selection Committee has been constituted under the chairmanship of Chairman, Public Enterprises Selection Board (PESB) for selecting a person as CMD BBNL on deputation basis for a period of 5 years, the post being open only to officers in Government substantively holding the post of Joint Secretary or equivalent be reviewed urgently in the light of the recommendations above.
- (v) Professionalise BBNL's human resources and talent pool to world-class standards, in an organisation run according to best management practices. As an indicative measure, the Committee recommends that at least a significant proportion of all senior management positions should be drawn from amongst those who have previously not worked in Government.
- (vi) Design for accountability so that BBNL's professional staff would operate in an organisational framework with clearly defined, coherently allocated responsibilities and powers.
- (vii) Develop a two-tier operational framework, with centralised planning; distributed execution at State/Regional level.

5. The Committee suggests that BBNL should develop strong legal expertise to manage disputes that are likely to arise in interpretation of contract clauses. The Committee recommends that a credible third party dispute resolution and arbitration mechanism should be put in place for expeditious resolution of disputes.

6. Universal Service Obligation Fund (USOF) should be permitted to borrow from the financial market to smoothen short-term capital flows. The interest cost on this account shall be legitimately accepted as an element of project expenses by Government.

7. The Committee recommends a new approach for de-layering decision-making:—

- (i) Establish an Empowered Project Group headed by the Union Minister of Communications & IT and including the Secretaries of the Departments of Telecommunications, Electronics & IT, Economic Affairs, Industrial Policy & Promotion, Rural Development and Power, Vice-Chairman of the NITI Aayog and Chairman BBNL. The Empowered Project Group will have Additional Secretary, Telecom, as its Secretary.

This Group may be empowered by the Union Cabinet to take decisions on Matters referred to it by BBNL which is beyond the purview of BBNL to decide. The Empowered Project Group can also invest BBNL with the authority to decide on matters in future that fall within the penumbra of jurisdictional uncertainty. Matters which the Empowered Project Group feels requires the consideration of the Union Cabinet shall be placed before the Cabinet along with its recommendation. The Empowered Project Group shall monitor project implementation, the flow of funds from Government for the project and the overall performance of BBNL. The Empowered Project Group shall directly report to the Prime Minister on progress in achievement of milestones and anticipated areas of shortfall. The Empowered Project Group shall substitute the Telecom Commission in so far as matters concerning BharatNet are concerned. Thereby, BBNL can directly refer, with the approval of its Board of Directors, matters to the Empowered Project Group through the Additional Secretary, Telecom-cum-Secretary.

- (ii) Establish a Council for BharatNet which shall be chaired by the Union Minister of Communications & IT and include Ministers of IT of all States, Union Ministers of prominent user Central Ministries, Vice-Chairman of the NITI Aayog with Secretary, Department of Telecommunications as the Secretary to the Council. The Council shall meet once every six months for inter-agency co-ordination in project implementation and assess readiness for network utilisation.
- (iii) Establish a Committee at the State Level to be chaired by the Chief Secretary of the, State and including user Departments of the State Government with the CEO or a functional Director of BBNL as Member to support and troubleshoot BharatNet implementation, to formulate institutional mechanisms that exploit BharatNet capabilities and to integrate BharatNet with existing State networks.

APPENDIX VI

MEMORANDUM NO. 31

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 914 dated 24.07.2015, regarding “Gold Theft from Customs Warehouse.”

On 24 July, 2015 Shri CH. Malla Reddy, Shrimati Ranjanben Bhatt and Shri Rajesh Verma M.Ps. addressed an Unstarred Question No. 914 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Finance (Department of Revenue) *vide* O.M. F. No. 391/60/2015-Cus (AS) dated 24.01.2017 have requested to drop the Assurance on the following grounds:—

“That at present the investigation of the cases has been transferred by this Department to Central Bureau of Investigation (CBI). Further, Delhi Police has also been granted approval by the Ministry of Home Affairs for transfer of investigation of these cases to CBI. Now, as the matter will be dealt by CBI, the matter may take considerable time to complete the investigation.”

4. In view of the above, the Ministry, with the approval of Minister of State for Finance (Revenue), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA UNSTARRED QUESTION No. 914
ANSWERED ON 24.08.2015

Gold Theft from Customs Warehouse

914. SHRICH. MALLAREDDY:
SHRIMATI RANJAN BEN BHATT:
SHRI RAJESH VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware of theft of confiscated gold from the Customs warehouse located at Indira Gandhi International Airport;
- (b) if so, the details thereof along with the quantum of gold missing from the aforesaid warehouse;
- (c) whether Government has conducted any inquiry in this regard; and
- (d) if so, the details thereof and the outcome thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Yes, the Government is aware of the theft.

(b) to (d) 23663.8 gm. of gold is missing from the Customs warehouse located at Indira Gandhi International Airports, New Delhi. Cases have been registered at the Indira Gandhi International Airport police station. The cases have also been forwarded to the Director General of Vigilance, Central Board of Excise and Customs, New Delhi for conducting an inquiry. The details are given at **Annexure-A**.

ANNEXURE A

LOK SABHA UNSTARRED QUESTION NO. 914 FOR ANSWER ON 24.07.2015
REGARDING 'GOLD THEFT FROM CUSTOMS WAREHOUSE'

Sl. No.	Name of Passenger	Quantity of missing gold (in gm.) as per DR/Panchnama	Date on which taken for inventorization for disposal	Date of FIR
1.	Iqbal Khan	1150.00	15.04.2014	17.01.2014
2.	Udoporam Anek	1632.90	17.01.2014	21.01.2014
3.	Balbir Singh	1107.70	14.11.2013	02.05.2014
4.	Unclaimed	6996.00	24.02.2014	02.05.2014
5.	Meeti	1516.20	12.11.2014	23.12.2014
6.	Kuteeri Kunhi Mohammed	2563.00	17.06.2015	26.06.2015
7.	Kishan Singh Arora	1399.20	17.06.2015	26.06.2015
8.	Mohd. Pilaparombil	3149.55	17.06.2015	26.06.2015
9.	Sarfaraz Ahmed	2916.00	17.06.2015	26.06.2015
10.	Satish Kumar Bansal	1233.25	17.06.2015	26.06.2015

APPENDIX VII

MEMORANDUM No. 32

Subject: Request for dropping of Assurances given in replies to:—

(i) Unstarred Question No. 4916 dated 02 September, 2011 regarding “Allocation of Funds under NRHM” (**Annexure-I**)

(ii) Unstarred Question No. 1927 dated 02 December, 2011 regarding “Allocation of Funds under NRHM” (**Annexure-II**)

The above mentioned Questions were addressed by various M.Ps. to the Minister of Health and Family Welfare and the texts of the Questions along with the replies of the Minister are as given in the Annexure-I and II.

2. The replies to the Questions were treated as Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the Assurance are yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11017/33/2011-NHRM-(Finance) dated 08 October, 2012 had requested to drop the Assurance with respect to USQ No. 1927 on the following grounds:—

“In response to this Ministry’s request to know the probable date of completion of investigation by CBI in the matter, they have intimated that no time frame can be stated for completion of investigation, but CBI will make all efforts to complete the investigation expeditiously. In view of the above, it is requested to kindly drop/delete the Assurance that has come up for Lok Sabha USQ No. 1927 for 02.12.2011 from the pending list of Assurances to Parliament Questions of this Ministry.”

4. The above request for dropping of the Assurance was placed before the Committee at their sitting held on 17 December, 2013 and the Committee decided not to accede to the request of the Ministry as CBI may be impressed upon to complete the investigation to pursue the matter to its logical conclusion. The Committee accordingly presented its 37th Report (15th Lok Sabha) on 11th February, 2014 recommending the Ministry to pursue the matter to its logical conclusion.

5. However, the Ministry of Health and Family Welfare *vide* O.M. F. No. H-11017/33/2011-NHM-Finance dated 28.12.2016 have again requested to drop the Assurances given in replies to USQ No. 1927 dated 02.12.2011 along with USQ No. 4916 dated 02.09.2011 on the following grounds:—

“That the Ministry is pursuing the matter with CBI to intimate the progress made in completing the investigation into the execution and implementation of the NHM in Uttar Pradesh. However, no response has yet been received

from the CBI in this regard. It is stated that a similar Parliament Assurance pertaining to Rajya Sabha Unstarred Question No. 2279 dated 13.12.2011 has already been dropped by the Rajya Sabha on 20.02.2013. Further, the matter pertaining to instant Lok Sabha Assurances is *sub-judice* and CBI has not intimated any time-frame for completing the investigation.”

6. In view of the above, the Ministry, with the approval of Minister of State for Health and Family Welfare, have requested to drop the above Assurance.

The Committee may reconsider.

NEW DELHI;

Dated: 09.07.2018

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 4916
ANSWERED ON 02.09.2011

Allocation of Funds under NRHM

4916. SHRI MANISH TEWARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total funds released to States under the National Rural Health Mission (NRHM) since its launch, State-wise and year-wise;
- (b) the details of the apparatus to audit and monitor the usage of NRHM funds so disbursed;
- (c) the State-wise appraisal of NRHM fund utilisation so far;
- (d) whether there is a structure in place in the Ministry to look into the misconduct of officers responsible for performance of NRHM;
- (e) if so, the details thereof;
- (f) whether the Ministry has received any complaints regarding misuse of NRHM funds since its launch;
- (g) if so, the details thereof, State-wise and the action taken thereon;
- (h) whether the Ministry has taken cognizance of allegations of misuse of NRHM funds in UP and Punjab; and
- (i) if so, the action taken on these specific reports?

ANSWER

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) A statement showing the Allocation, Release and Expenditure under National Rural Health Mission to States/UTs for the Financial Years 2005-06 to 2011-12 (upto 30.06.2011) is annexed.

(b) The grants-in-aid provided to the States under National Rural Health Mission (NRHM) are audited annually by Chartered Accountants' firms selected through open tender system by the States/Union Territories. In addition to this, audit at the Central level is conducted by the Director General of Audit, Central Expenditure (DGACE), New Delhi. The Comptroller & Auditor General of India

(C&AG) also had conducted a Performance Audit of the NRHM for the period 2005-06 to 2007-08 at the Central, State and sample District and Block levels. The report of the C1&AG was laid on the Table of the House in December, 2009.

(c) The Ministry regularly monitors the utilization of funds through analysis of quarterly Financial Management Reports and annual statutory Audit Reports and also emphasizes on concurrent audits being conducted in the State. The Ministry also monitors the implementation of NRHM through annual Common Review Mission (CRM), Joint Review Mission (JRM) and review meetings. Teams are also sent periodically to States to review the management of funds under the Mission. The reports are shared with the States for taking corrective measures.

(d) & (e) NRHM is a centrally sponsored programme. Funds are made available to States for implementing the NRHM, and the primary responsibility for proper financial management and taking action against the officers and staff responsible for implementation lies with the States. The Central Government facilitates the State's effective implementation of the Mission and provide guidelines for implementation, monitoring and reporting of physical and financial progress.

(f) & (g) No specific complaints have been received regarding misutilization of funds allocated under NRHM since its launch. However, annual statutory audit of NRHM is conducted for all States which are examined in the Ministry and the deficiencies and observations are communicated to the States for taking appropriate remedial action.

(h) & (i) No complaint has been received regarding misuse of NRHM funds allocated under NRHM from Punjab.

A Central team reviewed fund management under the Mission in Uttar Pradesh during May, 2011 and the major findings are outlined below:—

(i) Irregularity in award of contract for procurement of Emergency Medical Transport Services and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of Safe drinking water and R.O. systems etc.

(ii) Supply of poor quality of IEC/BCC material and poor quality of drugs and consumables etc.

(iii) In respect of civil construction works, there was mere transfer of funds to various State Government agencies without any formal agreement and without any system.

(iv) Poor monitoring of progress of the civil construction as well as quality of constructions, and no action on the defects in constructions pointed out by JEs/CMOs.

(v) Non-operationalisation of emergency transport services even after procurement of 779 ambulances.

The report and the observations of the Central team were sent to the State Government for necessary remedial action and for further investigations.

ANNEXURE

State-wise Allocation, Release & Expenditure under NRHM since 2005-06 to 2011-12 (30.06.2011)

(Rs. in crores)

Sl. No.	States	2005-06		2006-07		2007-08		2008-09					
		Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.			
1.	Andaman & Nicobar Islands	5.96	9.11	5.32	8.26	9.90	8.28	5.60	13.01	9.01	10.71	12.56	12.76
2.	Andhra Pradesh	309.93	302.84	216.44	424.83	383.97	405.91	628.43	608.94	505.18	663.37	638.73	700.13
3.	Arunachal Pradesh	19.03	29.35	17.57	30.78	49.88	31.27	47.99	44.50	47.62	43.95	36.51	57.69
4.	Assam	234.67	137.79	84.60	513.21	346.96	212.53	637.84	602.15	547.47	638.94	606.89	698.32
5.	Bihar	382.89	255.51	186.69	556.65	361.89	235.64	590.66	350.24	423.25	777.70	821.18	783.19
6.	Chandigarh	3.79	4.27	3.14	5.68	4.50	3.48	6.48	6.45	4.11	8.04	5.31	6.47
7.	Chhattisgarh	119.22	94.13	107.37	174.21	149.11	187.69	222.60	190.85	197.77	259.35	249.72	162.12
8.	Dadra & Nagar Haveli	2.86	2.13	1.46	2.72	2.71	1.71	3.08	2.36	2.85	3.45	3.28	3.86
9.	Daman & Diu	2.22	2.24	1.64	2.63	3.48	1.86	2.79	1.98	2.43	3.07	2.60	2.41
10.	Delhi	30.21	24.92	24.99	53.51	37.12	31.95	77.73	55.31	51.06	100.37	99.62	55.68
11.	Goa	5.88	5.65	3.00	9.08	3.32	4.17	11.71	5.07	6.92	13.52	14.09	8.89
12.	Gujarat	210.69	214.71	132.55	299.08	255.83	225.40	369.20	394.93	306.81	414.07	342.81	495.43
13.	Haryana	79.12	83.13	54.61	117.96	114.84	76.96	137.25	115.79	98.57	166.20	165.02	187.73
14.	Himachal Pradesh	47.01	58.57	39.47	56.02	70.99	57.04	67.32	52.41	56.55	77.74	64.21	94.84
15.	Jammu & Kashmir	74.82	69.36	17.52	66.18	49.14	51.42	87.02	160.45	75.27	102.24	76.48	111.94
16.	Jharkhand	114.48	129.00	135.35	216.20	158.64	91.89	266.54	159.15	124.99	294.00	247.27	299.30
17.	Karnataka	213.74	197.45	153.50	302.74	253.80	194.34	393.94	297.32	275.29	461.83	437.84	428.94
18.	Kerala	119.23	110.08	102.62	173.98	151.40	39.50	236.40	293.86	144.03	253.61	222.88	331.20

Sl. No.	States	2005-06			2006-07			2007-08			2008-09		
		Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.
19.	Lakshadweep	1.28	1.72	0.77	1.69	1.71	0.93	1.79	1.08	0.62	2.13	1.22	2.18
20.	Madhya Pradesh	292.94	256.87	181.55	413.20	410.89	353.36	689.95	617.09	645.70	609.02	707.88	686.97
21.	Maharashtra	348.28	328.92	230.17	522.24	304.74	229.25	603.58	672.52	550.76	779.15	587.43	873.15
22.	Manipur	31.83	29.99	14.99	52.98	37.26	20.40	65.91	49.27	40.99	66.34	56.58	62.06
23.	Meghalaya	26.62	20.52	10.26	52.34	35.42	19.48	61.26	43.04	32.70	65.48	44.76	51.27
24.	Mizoram	27.84	25.17	17.00	26.28	50.31	28.78	37.46	32.67	56.22	40.24	37.44	54.26
25.	Nagaland	25.21	30.41	17.72	45.95	41.69	36.23	55.20	44.75	43.45	57.96	56.23	57.65
26.	Orissa	198.29	206.43	135.39	284.88	220.18	199.19	383.52	387.16	295.07	392.88	388.05	334.05
27.	Puducherry	2.32	3.81	3.50	4.24	5.66	8.66	9.41	4.71	7.14	11.31	5.12	7.29
28.	Punjab	81.88	90.71	65.45	130.42	138.93	86.62	161.69	107.84	111.64	185.89	183.03	190.08
29.	Rajasthan	281.32	293.41	201.24	398.52	406.45	299.48	571.89	660.90	537.65	596.53	798.15	909.16
30.	Sikkim	7.66	9.12	7.84	12.76	24.15	9.87	17.49	34.27	13.39	21.44	19.88	50.62
31.	Tamil Nadu	238.52	251.22	206.17	336.87	332.64	321.48	430.31	546.56	392.74	515.70	501.60	534.42
32.	Tripura	32.49	29.09	20.34	67.52	38.40	29.85	85.62	79.04	38.28	88.32	77.58	68.73
33.	Uttar Pradesh	726.07	793.97	573.24	1130.39	894.56	703.82	1325.09	1258.77	956.47	1727.59	1474.91	1546.06
34.	Uttarakhand	48.83	50.29	40.63	66.20	44.31	46.99	91.33	89.20	72.74	100.16	98.44	132.48
35.	West Bengal	286.24	281.86	190.05	436.86	379.52	263.30	544.73	525.23	335.33	639.93	539.79	563.75
	Grand Total	4633.39	4433.75	3204.17	6997.05	6774.30	4518.68	8928.85	8508.87	7010.07	10192.23	9625.09	10565.10

Note:

1. Expenditure figures for 2009-10 and 2010-11 are provisional.
2. Release figures do not include "Others" i.e. HQ Expenditure.
3. Statement figures do not include supply of Commodities, IEC, RCH Drugs and Equipments etc.
4. The release figures does not include the 15% States contribution.

State-wise Allocation, Release & Expenditure under NRRHM since 2005-06 to 2011-12 (30.06.2011)

(Rs. in crores)

Sl. No.	States	2009-10		2010-11		2011-12		TOTAL				
		Allocation	Release	Exp. Allocation	Release	Exp. Allocation	Release	Allocation	Release	Exp.		
1.	Andaman & Nicobar Islands	16.82	8.23	20.11	20.28	15.84	18.65	22.64	3.09	90.28	71.74	74.13
2.	Andhra Pradesh	717.30	708.32	774.92	816.11	810.23	673.31	931.81	242.02	4491.77	3695.06	3275.88.
3.	Arunachal Pradesh	51.14	57.32	66.16	66.67	73.76	80.79	56.02	20.78	315.58	312.10	301.09
4.	Assam	906.72	813.93	763.71	894.01	736.45	945.55	851.35	304.63	44676.73	3548.79	3252.17
5.	Bihar	860.29	649.71	826.20	977.40	1035.18	1434.84	1122.10	226.67	5267.68	3700.39	3889.81
6.	Chandigarh	9.86	7.59	8.25	11.20	6.91	9.81	11.72	0.61	56.79	35.62	35.25
7.	Chhattisgarh	292.01	261.65	240.41	345.76	327.24	306.89	392.54	111.17	1805.69	1383.87	1202.25
8.	Dadra & Nagar Haveli	4.27	3.27	4.62	4.77	6.30	5.77	5.92	0.99	27.06	21.03	20.26
9.	Daman & Diu	3.51	2.33	3.46	3.92	3.06	3.97	4.98	0.50	23.12	16.21	15.78
10.	Delhi	121.25	83.03	75.82	136.74	108.48	89.77	145.27	8.10	665.09	416.58	329.26
11.	Goa	12.90	12.43	18.59	16.68	17.21	19.07	20.47	5.84	90.23	63.61	60.63
12.	Gujarat	464.90	500.55	634.27	528.69	556.79	757.88	600.61	164.86	2887.25	2430.48	2552.34
13.	Haryana	179.72	206.17	336.78	203.94	219.69	263.82	233.52	62.27	1117.71	966.91	1018.46
14.	Himachal Pradesh	97.07	115.41	167.81	110.68	113.22	164.79	123.89	31.21	579.72	506.02	580.51
15.	Jammu & Kashmir	134.94	130.34	155.59	153.87	173.80	209.97	175.54	47.69	794.61	707.27	621.72
16.	Jharkhand	349.39	179.34	195.45	398.78	356.90	348.50	458.88	106.56	2098.29	1336.86	1195.49
17.	Karnataka	505.17	436.86	680.64	551.80	586.38	752.43	612.69	246.31	3041.91	2455.96	2485.15
18.	Kerala	284.34	237.62	385.19	308.59	253.41	420.48	345.37	160.90	1721.52	1430.16	1423.03

(Rs. in Crores)

Sl. No.	States	2009-10			2010-11			2011-12			TOTAL	
		Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.	Release	Exp.
19.	Lakshadweep	2.09	1.09	2.86	2.28	2.54	2.57	3.99	0.39	15.26	9.74	9.94
20.	Madhya Pradesh	705.88	604.79	741.28	766.66	784.40	956.56	870.83	203.00	4348.48	3584.92	3565.42
21.	Maharashtra	860.39	959.72	1044.71	981.28	903.36	1229.62	1078.51	289.28	5173.43	4045.98	4157.65
22.	Manipur	90.09	81.45	64.11	98.67	67.98	73.76	88.49	6.94	494.31	329.49	276.31
23.	Meghalaya	85.75	79.78	75.13	88.95	52.50	86.35	94.25	3.59	474.65	279.63	275.18
24.	Mizoram	50.72	49.57	58.66	62.15	70.49	54.04	63.46	18.79	303.15	284.72	268.97
25.	Nagaland	78.30	73.87	64.26	82.47	66.40	81.84	83.31	46.86	428.41	360.19	301.15
26.	Orissa	457.57	470.13	646.74	494.09	549.44	661.58	568.53	210.09	2779.77	2431.51	2272.02
27.	Puducherry	11.32	12.04	13.34	13.94	16.32	17.36	15.17	4.68	67.72	52.34	57.30
28.	Punjab	209.58	359.53	241.41	246.77	252.81	335.95	276.56	69.52	1292.78	1202.38	1031.16
29.	Rajasthan	633.19	748.96	1001.74	743.41	863.97	1164.51	824.17	327.34	4049.03	4099.17	4113.78
30.	Sikkim	26.73	25.80	35.73	35.54	32.94	33.37	34.01	4.25	155.64	150.41	150.83
31.	Tamil Nadu	568.68	639.10	691.93	659.92	702.09	931.11	765.42	286.62	3515.41	3259.82	3077.85
32.	Tripura	125.20	111.98	81.10	116.91	85.47	106.12	117.46	6.27	633.52	427.83	341.42
33.	Uttar Pradesh	1867.65	1965.82	2230.74	2079.73	2191.36	2677.69	2224.00	554.39	11080.53	9133.77	8688.03
34.	Uttarakhand	117.75	130.85	144.00	129.18	147.39	203.21	169.95	62.98	723.39	623.45	640.06
35.	West Bengal	678.81	741.25	730.24	771.41	680.79	922.54	870.31	254.97	4228.29	3403.42	3005.19
	Grand Total	11581.30	11470.18	13225.99	12923.25	12871.11	16044.48	14263.72	4094.13	69519.79	56777.42	54568.50

Note:

1. Expenditure figures for 2009-10 and 2010-11 are provisional.
2. Release figures do not include "Others" i.e. HQ Expenditure.
3. Statement figures do not include supply of Commodities, IEC, RCH Drugs and Equipments etc.
4. The release figures does not include the 15% States contribution.

GOVERNMENT OF INDIA

MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1927
ANSWERED ON 2.12.2011

Allocation of Funds under NRHM

1927. SHRI VIJAY BAHUGUNA:
SHRI KACHHADIA NARANBHAI:
SHRI R.K. SINGH PATEL:
SHRI JAGADANAND SINGH:
SHRI RAJENDRA AGRAWAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total amount of funds including special grants allocated/utilised by the State Governments under the National Rural Health Mission (NRHM) and other health schemes and programmes during each of the last three years and the current year, State/UT-wise;

(b) whether cases of irregularities and misappropriation of funds allocated under the NRHM have been reported from various States including Uttar Pradesh;

(c) if so, the details thereof during each of the last three years and the current year;

(d) the names of these States conducting/proposed to conduct investigation in the irregularities/misappropriation committed under NRHM as on date;

(e) whether certain States are not able to fully utilise the funds allocated under the NRHM;

(f) if so, the details thereof and the reasons therefor; and

(g) the corrective measures taken/proposed to be taken so that funds are properly utilised and irregularities curbed *ab-initio*?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) A statement showing the

Allocation, Release and Expenditure under National Rural Health Mission and other Health Schemes and Programmes to States/UTs for the Financial Years 2008-09 to 2011-12 are annexed (A to E).

(b) & (c) Central teams are sent from time to time to review the utilization of funds in the States. A Central team reviewed fund management under the Mission in Uttar Pradesh during May, 2011 and the major findings are outlined below:

(i) Irregularity in award of contract for procurement of Emergency Medical Transport Services and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of safe drinking water and R.O. systems etc.

(ii) Supply of poor quality of IEC/BCC material and poor quality of drugs and consumables etc.

(iii) In respect of civil construction works, there was mere transfer of funds to various State Government agencies without any formal agreement and without any system.

(iv) Poor monitoring of progress of the civil construction as well as quality of construction, and no action on the defects in constructions pointed out by JEs/CMOs.

(v) Non-operationalisation of emergency transport services even after procurement of 779 ambulances.

The report and the observations of the Central team were sent to the State Government for necessary remedial action and for further investigations.

(d) The CBI has started a preliminary enquiry in NRHM, Uttar Pradesh.

(e) & (f) As evidence from the annexed statement, the States have been able to utilize most of the funds during this period. The pace of utilization was slow during the initial years of the implementation of the National Rural Health Mission (NRHM) but improved thereafter. The unspent balances of the funds are carried forward to the next Financial Year and utilized to implement the approved activities. As the absorptive capacities have improved in the States, utilization of funds has shown a commensurate increase.

(g) The Government through periodic visits by teams from Programme Divisions, Annual Common Review and Joint Review Missions, quarterly reporting of expenditure through Financial Management Reports and regular statutory and concurrent audits monitors the implementation of the Mission.

In order to facilitate better oversight by States implementing the Mission, the Government has also issued advisories, rolled out handbooks and training modules for better financial Management and is implementing e-banking in 13 States with a view to strengthening the systems under the Mission.

Statement Showing State-wise Allocation, Release and Expenditure under NRHM for FYs 2008-09 to 2011-12

(Rs. in crores)

Sl. No.	States	2008-09		2009-10		2010-11		2011-12				
		Allocation	Release	Exp. Allocation	Release	Exp. Allocation	Release	Exp. Allocation	Release	Exp. (up to 30/09/2011)		
1.	Andaman & Nicobar Islands	10.71	12.56	12.76	16.82	20.11	20.28	15.84	18.65	22.84	4.33	4.60
2.	Andhra Pradesh	663.37	638.73	700.13	717.30	764.91	816.11	810.23	673.31	931.81	392.74	172.46
3.	Arunachal Pradesh	43.95	36.51	57.69	51.14	66.16	66.67	73.76	80.79	56.02	33.93	21.14
4.	Assam	638.94	606.89	698.32	906.72	763.71	894.01	736.45	945.55	851.35	357.87	268.73
5.	Bihar	777.70	821.18	783.19	860.29	826.20	977.40	1035.18	1434.84	1122.10	522.65	296.96
6.	Chandigarh	8.04	5.31	6.47	9.86	7.59	11.20	6.91	9.68	11.72	0.94	3.63
7.	Chhattisgarh	259.35	249.72	162.12	292.01	261.05	345.76	327.24	307.92	392.54	166.99	122.32
8.	Dadra & Nagar Haveli	3.45	3.28	3.86	4.27	4.62	4.77	6.30	5.76	5.92	2.67	2.37
9.	Daman & Diu	3.07	2.60	2.41	3.51	3.46	3.92	3.06	3.97	4.98	0.60	1.86
10.	Delhi	100.37	99.62	55.68	121.25	83.03	136.74	108.48	90.04	145.27	11.88	30.77
11.	Goa	13.52	14.09	8.89	12.90	12.43	16.68	17.21	19.08	20.47	11.68	11.57
12.	Gujarat	414.07	342.81	495.43	464.90	634.27	528.69	556.79	757.88	600.61	516.40	193.59
13.	Haryana	166.20	165.02	187.73	179.72	336.78	203.94	219.69	274.62	233.52	190.43	100.79
14.	Himachal Pradesh	77.74	64.21	94.84	97.07	167.81	110.68	113.22	164.79	123.89	73.92	51.52
15.	Jammu & Kashmir	102.24	76.48	111.94	134.94	155.59	153.87	173.80	209.69	175.54	173.48	78.75
16.	Jharkhand	294.00	247.27	299.30	349.39	179.34	398.78	356.90	348.50	458.88	220.21	121.41
17.	Karnataka	401.83	437.04	428.94	505.17	436.86	551.80	586.38	752.31	612.69	518.42	208.53
18.	Kerala	253.61	222.88	331.20	204.34	237.62	308.59	253.41	420.48	345.37	340.36	119.41
19.	Lakshadweep	2.13	1.22	2.18	2.09	2.86	2.28	2.54	3.53	3.99	0.55	1.50

Sl. No.	States	2008-09		2009-10		2010-11		2011-12					
		Allocation	Release	Exp. Allocation	Release	Exp. Allocation	Release	Exp. Allocation	Release (up to 30/09/2011)				
20.	Madhya Pradesh	609.02	707.88	686.97	705.88	604.79	741.28	766.66	784.40	956.56	870.83	404.53	361.12
21.	Maharashtra	779.15	587.43	873.15	860.39	959.72	1044.71	981.28	903.36	1229.62	1078.51	939.93	372.63
22.	Manipur	66.34	56.58	62.06	90.09	81.45	64.11	98.67	67.98	73.76	88.49	17.78	27.19
23.	Meghalaya	65.48	44.76	51.27	85.75	79.78	75.13	88.95	52.50	86.34	94.25	20.38	27.51
24.	Mizoram	40.24	37.44	54.26	50.72	49.87	58.66	62.15	70.49	74.07	63.46	32.29	18.57
25.	Nagaland	57.96	56.23	57.65	78.30	73.87	64.26	82.47	66.40	81.84	83.31	63.08	37.64
26.	Orissa	392.88	388.05	334.05	457.57	470.18	646.74	494.09	549.44	662.39	568.53	448.66	208.85
27.	Puducherry	11.31	5.12	7.29	11.32	12.04	13.34	13.94	16.32	17.36	15.17	10.94	6.78
28.	Punjab	185.89	183.03	190.08	209.58	359.53	241.41	246.77	252.81	335.95	276.58	252.14	114.78
29.	Rajasthan	596.53	798.15	909.16	633.19	748.96	1001.74	743.41	863.97	1164.51	824.17	452.69	430.57
30.	Sikkim	21.44	19.88	50.62	26.73	25.80	35.73	35.54	32.94	33.37	34.01	24.12	10.41
31.	Tamil Nadu	515.70	501.60	534.42	568.68	639.10	691.93	659.92	702.09	828.36	765.42	529.15	440.46
32.	Tripura	88.32	77.58	68.73	125.20	111.98	81.10	116.91	85.47	106.12	117.43	12.82	37.25
33.	Uttar Pradesh	1727.59	1474.91	1546.06	1867.65	1965.82	2230.74	2079.73	2191.36	2693.30	2224.00	875.71	840.84
34.	Uttarakhand	100.16	98.44	132.48	117.75	130.85	144.00	129.18	147.39	203.21	169.95	140.11	88.15
35.	West Bengal	639.93	539.79	563.75	678.81	741.25	730.24	771.41	630.79	950.75	870.31	445.23	295.04
	Grand Total	10192.23	9625.09	10565.10	11581.30	11470.18	13216.05	12923.25	12871.11	16018.91	14263.72	8217.60	5137.68

Note:

Expenditure for the F.Ys 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) are provisional. Release for the F.Y. 2011-12 upto 15.11.2011. The above Releases relate to Central Govt. Grants & do not include State share contribution.

**Statement showing Allocation and Expenditure of funds under National AIDS Control Organisation (NACO)
(2008-09 to 2011-12)**

(Rs. in crores)

Sl. No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.	Allocation	Exp.
1.	Andhra Pradesh SACS	5472.02	5516.17	8243.18	7058.19	9049.52	6307.74	8722.93	4539.76
2.	Arunachal Pradesh SACS	706.84	712.02	816.31	685.21	929.28	862.92	794.34	364.53
3.	Assam SACS	1912.37	1409.32	1794.83	1447.57	1935.51	1562.44	1974.84	764.33
4.	Bihar SACS	2179.49	1019.93	2174.73	1126.25	2492.33	1891.99	2552.65	1018.27
5.	Chhattisgarh SACS	1106.37	425.78	1195.93	788.51	1708.15	1127.37	1823.30	487.18
6.	Goa SACS	624.72	401.85	650.23	535.81	777.46	517.51	621.91	221.05
7(a).	Gujarat SACS	3559.86	3172.17	4593.00	3722.54	4994.99	4162.33	5310.94	1707.02
7(b).	Ahmedabad MC ACS	427.72	319.35	367.33	288.90	563.55	385.02	721.67	2.80
8.	Haryana SACS	1099.08	634.08	1745.94	912.30	1742.80	1370.36	1874.65	730.11
9.	Himachal Pradesh SACS	869.35	615.40	1125.27	881.66	1136.99	1036.95	1316.66	413.59
10.	Jammu & Kashmir SACS	655.37	277.73	677.60	257.09	880.96	243.76	811.85	130.13
11.	Jharkhand SACS	1119.73	1228.83	2000.30	466.58	1754.17	1040.50	1882.54	545.69
12.	Karnataka SACS	6458.03	2641.20	3056.51	2069.46	6040.84	4492.40	6893.59	3413.25
13.	Kerala SACS	2341.68	2153.47	2500.02	2169.92	3183.55	2964.92	3243.17	1255.36
14.	Madhya Pradesh SACS	2458.36	1257.22	3341.73	2040.36	3679.63	1928.85	3819.50	1206.20
15(a).	Maharashtra SACS	5756.84	4319.95	3452.12	4484.84	7976.57	6020.92	7399.55	3834.50
15(b).	Mumbai MC ACS	1810.06	1579.11	2163.16	1696.63	2328.38	1837.31	2290.52	923.16
16.	Manipur SACS	2740.07	2558.15	2281.98	1579.34	2491.69	1927.88	1722.06	725.37
17.	Meghalaya SACS	475.91	186.79	459.53	269.95	494.69	409.84	503.93	154.27
18.	Mizoram SACS	1353.27	1454.45	1331.25	1224.75	1719.02	1497.00	1438.95	620.13

Sl. No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.	Allocation	Exp.
19.	Nagaland SACS	1895.13	1664.07	1938.71	1729.50	2134.13	1782.02	2050.68	712.79
20.	Orissa SACS	2188.28	1536.00	2353.38	1473.61	2867.59	2445.71	3050.41	952.50
21.	Punjab SACS	1341.85	724.98	1815.12	1070.96	2163.50	1825.91	2546.86	974.63
22.	Rajasthan SACS	2087.19	914.44	2618.60	1869.59	3298.70	2637.94	2968.14	1283.16
23.	Sikkim SACS	347.34	320.74	415.62	363.66	523.65	500.45	501.77	199.23
24(a).	Tamil Nadu SACS	4550.40	8490.54	7193.00	3262.32	8006.02	7960.39	7781.00	4211.28
24(b).	Chennai MCACS	652.49	337.53	594.67	169.51	183.91	218.12	226.41	67.02
25.	Tripura SACS	569.48	554.98	724.52	621.46	746.41	640.50	743.87	223.07
26.	Uttar Pradesh SACS	3791.85	2514.23	3602.89	2684.70	4067.19	3254.14	4457.42	1572.58
27.	Uttarakhand SACS	762.61	663.02	1048.55	840.22	1215.40	10381.48	1321.49	553.41
28.	West Bengal SACS	3630.54	4437.88	4427.18	3327.78	4760.34	3616.79	4678.84	1553.89
	Total	64944.29	54041.38	70703.19	51119.19	85646.92	67498.47	86046.44	35360.26
	UTs								
1.	Delhi SACS	2524.80	1788.07	2669.70	1911.57	3535.44	2832.58	3461.51	1474.09
2.	Pondicherry SACS	358.84	216.43	345.82	243.58	386.98	299.09	368.48	132.92
3.	Andaman & Nicobar SACS	186.14	97.94	158.69	118.03	184.60	113.78	170.31	60.89
4.	Chandigarh SACS	386.02	306.81	205.35	280.94	626.34	596.65	502.41	256.38
5.	Dadra & Nagar Haveli	119.25	88.56	136.00	103.34	149.11	110.00	139.07	19.26
6.	Daman & Diu SACS	111.54	121.43	167.24	100.35	231.19	114.45	189.93	35.86
7.	Lakshadweep SACS	34.86	26.25	35.89	29.01	39.63	12.42	39.63	9.52
	Total UTs	3721.45	2645.50	3718.70	2786.83	5153.29	4078.97	4871.34	1988.92
	Grand Total	68665.74	56686.87	74421.89	53906.02	90800.21	71577.44	90917.78	37349.18

**State-wise Achievement made under the Centrally Sponsored Scheme for Development of
AYUSH Hospital & Dispensaries (As on 1st December' 2011)**

Sl. No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued
1.	Andhra Pradesh	0.00	0.00	1.25	0.00	1191.04	0.00	0.00	0.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	117.34	0.00	0.00	0.00
3.	Assam	108.25	83.75	77.42	1.17	4.68	0.00	0.00	0.00
4.	Bihar	0.00	0.00	2617.75	0.00	1734.26	0.00	0.00	0.00
5.	Chhattisgarh	162.50	106.89	0.00	0.00	8.50	0.00	0.00	0.00
6.	Gujarat	2622.84	0.00	0.00	0.00	1220.93	0.00	0.00	0.00
7.	Haryana	645.50	143.19	1615.00	0.00	2.33	0.00	0.00	0.00
8.	Himachal Pradesh	2172.50	0.00	1118.87	0.00	2154.13	0.00	0.00	0.00
9.	J & K	265.00	258.46	572.02	255.00	37.40	0.00	0.00	0.00
10.	Jharkhand	0.00	0.00	2026.00	0.00	0.00	0.00	0.00	0.00
11.	Kanataka	180.35	160.45	484.70	0.00	3559.92	0.00	0.00	0.00
12.	Kerala	200.00	200.00	1184.83	0.00	4014.19	4.54	0.00	0.00
13.	Madhya Pradesh	398.68	29.82	1276.88	0.00	798.13	0.00	0.00	0.00
14.	Meghalaya	174.82	0.00	323.00	0.00	0.00	0.00	0.00	0.00
15.	Manipur	280.00	10.00	1052.25	0.00	6.90	0.00	0.00	0.00
16.	Mizoram	375.00	375.00	99.72	99.72	6.90	6.90	765.00	0.00
17.	Maharashtra	66.00	21.98	27.00	22.00	6.38	0.00	0.00	0.00
18.	Nagaland	50.00	50.00	305.29	0.00	187.92	0.00	0.00	0.00

Sl. No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued
19.	Orissa	0.00	0.00	463.46	0.00	1383.12	0.00	0.00	0.00
20.	Punjab	96.85	96.85	1119.70	29.33	6.00	0.00	0.00	0.00
21.	Rajasthan	3571.68	3367.35	2170.68	798.21	5300.64	0.00	0.00	0.00
22.	Tripura	26.06	0.00	240.60	0.00	289.54	0.00	0.00	0.00
23.	Tamil Nadu	20.00	0.00	4834.38	0.00	0.00	0.00	0.00	0.00
24.	Uttarakhand	188.62	152.31	463.00	0.00	805.85	0.00	0.00	0.00
25.	Uttar Pradesh	997.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26.	West Bengal	323.66	174.32	186.57	0.00	11.73	0.00	0.00	0.00
27.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28.	Delhi	34.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00
29.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30.	Andaman & Nicobar Island	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31.	D&N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Daman & Diu	0.00	0.00	0.00	0.00	3.83	0.00	3.83	0.00
33.	Lakshadweep	2.75	0.00	0.00	0.00	50.76	0.00	75.99	0.00
34.	Puducherry	44.88	2.80	45.30	0.00	0.00	0.00	0.00	0.00
35.	Chandigarh	44.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Total	13052.49	5238.17	22305.66	1205.43	23402.41	11.44	844.82	0.00

Note:- Due to pending UCs in respect of Grant released up to financial year 2009-10, fresh grants could not be released to most the States during 2011-12.

ANNEXURE D

**Grant-in-aid released under National Mental Health Programme for
Upgradation of Medical Colleges**

Sl. No.	States	Year	Installment	Medical College	Amount (in Rs.)
1.	Arunachal Pradesh	2009-10	One Time	General Hospital, Pasighat	50,00,000/-
2.	Dadra & Nagar Haveli	2009-10	One Time	Sh. Vinoba Bhave Civil Hospital Silvassa, Dadra & Nagar Haveli	50,00,000/-
3.	Gujarat	2008-09	One Time	Surat Municipal Institute of Medical Education & Research (SMIMER), Surat	20,33,000/-
4.		2008-09	One Time	Srnt. NHL Municipal Medical College, Ellisbridge, Ahmedabad	50,00,000/-
5.	Maharashtra	2008-09	One Time	Rajiv Gandhi Medical College & Chhatrapati Shivaji Maharaj Hospital, Thane	47,06,000/-
6.		2008-09	One Time	Topiwala Nair Medical College, Mumbai	17,05,000/-
7.	Orissa	2009-10	One Time	V.S.S. Medical College, Burla	50,00,000/-
8.		2008-09	One Time	Govt. Medical College, Kota	50,00,000/-
9.		2008-09	One Time	S.P. Medical College, Bikaner	50,00,000/-
10.	Tamil Nadu	2008-09	One Time	Kanyakumari Government Medical College and Hospital, Nagercoil	43,50,000/-
11.		2008-09	One Time	Govt. Medical College, Theni	43,50,000/-
12.		2008-09	One Time	IRT Perundurai Medical College, Erode	43,00,000/-
13.	Uttar Pradesh	2008-09	One Time	Institute of Medical Sciences, Banaras Hindu University, Varanasi	44,00,000/-

Grant-in-aid provided to Govt. Mental Hospitals under National Mental Health Programme for their Modernisation

Sl.No.	States	Year	Institute	Amount (in Rs.)
1.	Maharashtra	2008-09	Regional-Mental-Hospital, Ratnagiri	2,84,00,000/-
2.	Meghalaya	2008-09	Meghalaya Institute of Mental Health & Neurological, Shillong	3,00,00,000/-

**Grand in aid released under Manpower Development Schemes of
National Mental Health Programme**

Scheme—A

Sl. No.	Mental Hospital/Institute	1st Installment (2009-10)	2nd Installment (2010-11)	3rd Installment (2010-11)
1.	Institute of Mental Health & Hospital, Agra, Uttar Pradesh	Rs. 5,28,00,000/-	Rs.13,31,00,000/-	Rs. 2,25,00,000/-
2.	Hospital for Mental Health, Ahmedabad, Gujarat	Rs. 5,28,00,000/-		
3.	State Mental Health Institute, Pandit Bhagwat, Dayal Sharma University of Health Sciences, Rohtak Haryana	Rs. 5,28,00,000/-	Rs.15,56,00,000/-	
4.	Institute of Psychiatry-Kolkata, West Bengal	Rs. 5,28,00,000/-		
5.	Institute of Mental Health, Hyderabad, Andhra Pradesh	Rs, 5,28,00,000/-		
6.	Psychiatric, Diseases Hospital, Government Medical College, Srinagar, Jammu & Kashmir	Rs. 5,28,00,000/-	Rs.10,54,08,352/-	
7.	Department of Psychiatry, Govt. Medical College, Chandigarh	Rs. 5,28,00,000/-		
8.	Mental Health Institute, Cuttack	Rs. 5,28,00,000/-		
9.	Institute of Mental Health & Neuro Sciences, Kozhikode	Rs. 9,00,00,000/-	Rs. 11,84,00,000/-	
10.	IHBAS, Shahdra Delhi		Rs. 5,28,00,000/-	
	Total		Rs. 1,10,02,08,352/-	

Scheme - B

Sl. No.	Mental Hospital/ Institute	Amount released to the State Health society
1.	PDU Medical College, Rajkot, Gujarat	Rs. 32,78,000/- (For Psychiatric Nursing)
2.	Government Medical College, Surat, Gujarat for	Rs. 47,12,000/- (For Clinical Psychology)

Sl. No.	Mental Hospital/ Institute	Amount released to the State Health society
3.	CSM Medical University, Lucknow, Uttar Pradesh	Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
4.	Ranchi Institute of Mental Health & Neuro Sciences, Ranchi	Rs. 1,21,00,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
5.	Dr. RML Hospital, Delhi	Rs. 35,16,000/- (For Psychiatric Social Work)
6.	S.P Medical College, Bikaner, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
7.	R. N. T. College, Udaipur, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
8.	Institute of Mental Health, Chennai	Rs. 90,38,000/- (For Psychiatry & Psychiatric Nursing)
9.	LGB Regional Institute of Mental Health, Tezpur, Assam	Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
10.	Government Medical College, Trivandrum	Rs. 1,76,66,000/- (For Psychiatry, Clinical Psychology; Psychiatric Social Work, Psychiatric Nursing)
Total		Rs. 9,64,62,000/-

ANNEXURE D

Grant-in-aid released for District Mental Health Programme

Sl. No.	State	District	Year of Grant	Grant Released (Rs.)
1.	Andhra Pradesh	Cuddapah	2010-11	21,80,000/-
2.	Dadra & Nagar Haveli	Silvassa	2008-09	15,04,926/-
			2010-11	17,42,400/-
3.	Delhi	North-West District	2008-09	21,28,133/-
4.	Haryana	Gurgaon	2009-10	17,27,945/-
		Hissar	2009-10	15,05,749/-
5.	Gujarat	Godhara	2011-12	20,70,000/-
6.	Jharkhand	Daltonganj	2007-08	26,20,000/-
		Imphal West	2009-10	17,40,804/-
		Thoubal	2009-10	18,32,251/-
7.	Manipur	Churachandpur	2011-12	21,57,000/-
		Chandel	2011-12	21,80,000/-
8.	Meghalaya	West Garo Hills	2011-12	21,80,000/-
		Jaintia Hills	2011-12	21,80,000/-
9.	Uttar Pradesh	Faizabad	2011-12	20,70,000/-
		Raibareli	2011-12	20,47,000/-
		Kannur	2010-11	21,80,000/-
10.	Kerala	Wayanad	2010-11	21,80,000/-
		Shimoga	2010-11	21,08,200/-
		Gulbarga	2010-11	19,59,400/-
11.	Karnataka	Karwar	2010-11	18,19,200/-
		Chamrajanagar	2010-11	13,44,800/-
		24-Parganas	2010-11	21,80,000/-
12.	West Bengal	Jalpaiguri	2010-11	15,81,648/-
		West Midnapur	2011-12	20,98,564/-

ANNEXURE D

**National Programme for Health Care of the Elderly (NPHCE)
Fund released to States during 2010-11 for District Hospitals,
CHCs, PHCs and SCs**

(Rs. in lakh)

Sl. No.	State	Non-Recurring	Recurring	Total	Expenditure Reported
1.	Andhra Pradesh	186.24	177.17	363.41	Nil
2.	Assam	124.96	101.33	226.29	Nil
3.	Bihar	139.52	112.05	251.57	Nil
4.	Chhattisgarh	89.68	91.54	181.22	Nil
5.	Gujarat	124.88	109.89	234.77	Nil
6.	Haryana	48.24	30.10	78.34	Nil
7.	Himachal Pradesh	64.08	56.98	121.06	Nil
8.	Jammu & Kashmir	95.04	61.33	156.37	Nil
9.	Karnataka	158.16	158.05	316.21	Nil
10.	Kerala	70.08	69.86	139.94	Nil
11.	Madhya Pradesh	58.24	45.86	104.10	Nil
12.	Maharashtra	119.60	99.01	218.61	Nil
13.	Sikkim	43.36	21.86	65.22	13.04
14.	Odisha	50.88	35.94	86.82	Nil
15.	Punjab	56.16	47.62	103.78	Nil
16.	Rajasthan	146.56	141.49	288.05	Nil
17.	Uttarakhand	54.40	39.62	94.02	Nil
18.	Tamil Nadu	58.48	47.06	105.54	Nil
19.	West Bengal	65.44	60.10	125.54	Nil
	Total	1754.00	1506.86	3260.86	13.04

**Fund released to Institutes during 2010-11 for establishment of Geriatric Unit
at District Hospitals**

(Rs. in lakh)

Sl. No.	Institute	Non-Recurring	Recurring	Total	Expenditure Reported
(i)	Institute of Medical Sciences, Banaras Hindu University, Uttar Pradesh	140.00	73.65	213.65	Nil
(ii)	Govt. Medical College, Thiruvananthapuram, Kerala	140.00	73.65	213.65	Nil
(iii)	Guwahati Medical College, Guwahati, Assam	140.00	73.65	213.65	Nil
(iv)	S.N. Medical College, Jodhpur, Rajasthan	140.00	73.65	213.65	Nil
Grand Total				854.60	Nil

Fund released to States under NPHCE during 2011-12

[for District Hospitals in the new districts only]

(Rs. in lakh)

Sl. No.	Institute	Non-Recurring	Recurring	Total	Expenditure Reported
1.	Assam*	156.60	52.80	209.40	Nil
2.	Bihar	111.36	56.32	167.68	Nil
3.	Chhattisgarh	55.68	28.16	83.84	Nil
4.	Gujarat	278.40	70.40	348.80	Nil
5.	Haryana	83.52	42.24	125.76	Nil
6.	Himachal Pradesh	55.68	28.16	83.84	Nil
7.	Jammu & Kashmir	83.52	42.24	125.76	Nil
8.	Karnataka	83.52	42.24	125.76	Nil
9.	Kerala	111.36	56.32	167.68	Nil
10.	Madhya Pradesh	111.36	56.32	167.68	Nil
11.	Maharashtra	111.36	56.32	167.68	Nil
12.	Odisha	111.36	56.32	167.68	Nil
13.	Punjab	55.68	28.16	83.84	Nil
14.	Rajasthan	139.20	70.40	209.60	Nil
15.	Sikkim	27.84	14.08	41.92	Nil
16.	Uttarakhand	27.84	14.08	41.92	Nil
17.	West Bengal	55.68	28.16	83.84	Nil
Grand Total		1659.96	742.72	2402.68	Nil

*IFD concurrence received & sanction letter has been issued

Table - 4
[Funds released to Institutes for establishment of Geriatric Department
during 2011-12]

(Rs. in lakh)

Sl. No.	Institute	Non-Recurring	Recurring	Total	Expenditure reported
1.	MMC, Chennai	144.00	65.376	209.376	Nil
2.	Grants Medical College	144.00	65.376	209.376	Nil
3.	Sher-e-Kashmir Institute	144.00	65.376	200.376	Nil
4.	AIIMS, New Delhi	144.00	65.376	209.376	Nil
Grand Total				8282.504	

**National Programme for Prevention & Control of Diabetes, CVD & Stroke (NPDCS)
Consolidated Release of Funds under NPDCS during 2010-11 and 2011-12**

(Rs. in lakhs)

Sl.No.	States	Districts	Districts Covered	2010-11 (March, 2011)		2011-12		Grand Total					
				NR	R	NR	R						
1.	Andhra Pradesh	1	Srikakulam	134.08	84.37	218.45	95.10	515.12	610.22	828.67			
		2	Vijyanagaram										
		3	Chittoor										
		4	Cuddapah										
		5	Nellore										
		6	Krishna										
		7	Kurnool										
		8	Prakasam										
		9	Jorhat			198.88	66	198.88	0.00		0.00	198.88	
		10	Dibrugarh										
		11	Lakhimpur										
		12	Sivasagar										
		13	Kamrup										
		14	Vaishali			130.08	34.88	164.96	71.33		386.32	457.65	622.61
		15	Rohtas										
		16	Muzaffarpur										

Sl. No.	States	Districts	Districts Covered	2010-11 (March, 2011)		2011-12		Grand Total		
				NR	R	NR	R			
8.	Himachal Pradesh	36	Chamba	67.24	42.05	109.29	35.66	193.16	228.82	338.11
		37	Lahul & Spiti							
		38	Kinnaur							
9.	Jammu & Kashmir	39	Leh (Ladakh)	130.88	40.89	171.77	59.44	321.92	381.36	558.13
		40	Udhampur (East)							
		41	Kupawara							
10.	Karnataka	42	Doda (Erstwhile)							616.29
		43	Kargil							
		44	Kolar	135.68	99.25	234.93	59.44	321.92	381.36	
11.	Kerala	45	Shimoga							521.20
		46	Udupi							
		47	Tumkur							
		48	Chikmagalur							
		49	Pathanamthitta	69.64	70.16	139.80	59.44	321.96	381.40	
		50	Kozikode (Cal)							
		51	Allippuzha							
52	Idukki									
53	Thrissur									

12.	Madhya Pradesh	54	Ratlam	66.44	32.74	99.18	59.44	321.96	381.40	480.58
		55	Hoshangabad							
		56	Chhindwara							
		57	Jhabua							
		58	Dhar							
13.	Maharashtra	59	Washim	134.08	79.44	213.52	71.33	386.32	457.65	671.17
		60	Wardha							
		61	Gadchiroli							
		62	Bhandara							
		63	Chanderpur							
		64	Amaravati							
14.	Sikkim	65	East Sikkim	64.44	8.83	73.27	0.00	0.00	0.00	73.27
		66	South Sikkim							
15.	Orissa	67	Naupada	66.04	27.63	93.67	59.44	321.96	381.40	475.07
		68	Balangir							
		69	Nabarangpur							
		70	Koraput							
		71	Malkangiri							

Sl. No.	States	Districts	Districts Covered	2010-11 (March, 2011)		2011-12		Grand Total		
				NR	R	NR	R		Total	
16.	Punjab	72	Bhatinda	68.04	50.99	119.03	35.66	193.16	228.82	347.85
		73	Gurdaspur							
		74	Hoshiarpur							
17.	Rajasthan	75	Bhilwara	136.68	122.63	259.31	83.22	450.72	533.94	793.25
		76	Jaisalmer							
		77	Jodhpur							
		78	Ganga Nagar							
		79	Bikaner							
		80	Barmer							
		81	Nagaur							
18.	Tamil Nadu	82	Theni	66.84	37.38	104.22	MOU has not been received			104.22
		83	Coimbatore							
		84	Virudhnagar							
		85	Toothukudi							
		86	Tirunelveli							
19.	Uttar Pradesh	87	Rae Bareli				Bank Account Details and MOU has not been received			0.00
		88	Sultanpur							
		89	Jhansi							

APPENDIX VIII

LOK SABHA SECRETARIAT COMMITTEE ON GOVERNMENT ASSURANCES MEMORANDUM No. 34

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1327 dated 13.08.2013 regarding "Revival of Sikh Militancy."

On 13 August, 2013, Shri Ponnamp Prabhakar, M.P., addressed an Unstarred Question No. 1327 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 1/13012/3/2013-IS-VII dated 10 November, 2014 have requested to drop the Assurance on the following grounds:—

"That in reply to the above mentioned Question, the main issues raised/asked by the Hon'ble Members of Parliament have already been answered, *inter-alia* informing the House that:

'Inputs indicate that ISI operatives are known to have assured moral/financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, *inter-alia* include sustained vigilance along the borders, strengthening of mechanisms for Intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities. The National Investigation Agency (NIA) has been investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No. RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders.'

In this regard, about the status of investigation in the matter, NIA has informed that the investigation into the case in India is largely over, and further investigation is pending as the request sent under provisions of the Mutual Legal Assistance Treaty (MLAT) specifically seeking details of funding from any foreign NGO/details of electronic transaction sent to UK and US are pending execution. As the matter of investigation extends to number of foreign countries, investigation in the matter and filing of charge sheet thereof may

take a long time. Since the process of investigation by NIA is already set in motion, the investigation will reach its logical end. Therefore, keeping the Assurance pending for want of completion of Investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already been answered in the reply given to the Question."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21st July, 2015 and it was decided not to accede to the request of the Ministry in the matter may be pursued vigorously and NIA may be impressed upon to expedite the process of Investigation till its logical end. The Committee accordingly presented their 21st Report (16th Lok Sabha) on 30 November, 2015.

5. However, the Ministry of Home Affairs' *vide* O.M. No. 1/13012/3/2013-IS.VII dated 21st December, 2016 have again requested to drop the Assurance on the following ground:—

"That about the status of investigation in the matter, NIA has informed that investigation into the case in India has been completed. However, evidence has been sought from UK under the provisions of the Mutual Legal Assistance Treaty (MLAT) which is pending since 17.12.2012. The UK authorities have sought clarifications as well as insisted on an Assurance in respect of 'no death penalty' as a precondition for assistance in the matter. The NIA has sought further consultations, including with the judicial co-operation unit in UK to discuss this issue. The NIA has been in regular communication with the concerned authorities to expedite the process of execution of MLAT request which was sent to UK. Since the process of investigation by NIA is already set in motion, the investigation will reach its logical end.

As the matter of investigation extends to foreign country, investigation in the matter and filing of charge sheet thereof may take a long time. Therefore, keeping the Assurance pending for want of completion of investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already been answered in the reply given to the Question."

6. In view of the above, the Ministry, with the approval of Minister of State for Home Affairs, have requested to drop the above assurance.

The Committee may reconsider.

NEW DELHI;

Dated : 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1327
ANSWERED ON 13.8.2013

Revival of Sikh Militancy

1327. SHRI PONNAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that some hostile foreign agencies like ISI are making efforts by way of financing to revive Sikh militancy;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the National Investigation Agency has investigated into the funding of Babbar Khalsa International in the recent past; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) & (b) Inputs indicate that ISI operatives are known to have assured moral/financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, *inter alia* include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities.

(c) & (d) The National Investigation Agency (NIA) has been Investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No. RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders.

APPENDIX IX

MEMORANDUM NO. 35

Subject: Request for dropping of the Assurance given in reply to Unstarred Question No. 315 dated 25.11.2014 regarding "Child Trafficking".

On 25 November, 2014, Shri C.R. Patil, M.P., addressed an Unstarred Question No. 315 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* their O.M. No.15018/14/2014-ATC dated 11 July, 2017 have requested to drop the Assurance on the following grounds:—

“Incidents of illegal transportation of children from Jharkhand and West Bengal to Kerala had come to the notice of the Government. Cases were registered at Railway Police Station, Palakkad (Kerala). In compliance of order dated 06.07.2015 passed by the Hon’ble High Court of Kerala at Ernakulam in WP (C) No. 14259, 14604 and 23875 of 2014 and WP (C) No. 15844 of 2015, investigation of these cases has been taken up by CBI. CBI has informed that the cases are being investigated. Since the case have now been taken up by CBI, Lok Sabha Secretariat is requested to drop this Assurance.”

4. In view of the above, the Ministry of Home Affairs, with the approval of Minister of State for Home Affairs, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI ;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 315
ANSWERED ON 25.11.2014

Child Trafficking

315. SHRI C.R. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any organized child trafficking racket has come to the notice of the Government which supplied children from impoverished regions of north and north-east to orphanages and schools in Southern States to enable them to receive foreign donations;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken against those persons or organizations involved therein?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Incidents have come to the notice of the Government of suspected trafficking of 578 children of Jharkhand, Bihar and West Bengal to Kerala.

(b) On 24th May, 2014, a group of 455 children of Jharkhand and Bihar States along with 4 adult persons and on 25th May, 2014, a group of 123 children of West Bengal along with 4 adult persons reached Palakkad Railway Station without any valid documents. These children were brought by the management of Mulkam Orphanage and Vettahur Anwarul Huda Complex Orphanage.

(c) The cases have been registered under Section 370(5) of Indian Penal Code. After investigation, 11 accused persons have been arrested and rescued children were sent to their respective States.

The Ministry of Railways have issued necessary instructions to Zonal Railways for sensitization of the staff including Railway Protection Force,

Government Railway Police and Train Ticket Examiners about such issues of child trafficking. The documents relating to children were seized from the orphanages and investigated. The officials of Orphanages were questioned and their statements were recorded. Investigation of the case has been taken up as per provisions of law.

APPENDIX X

MEMORANDUM NO. 36

Subject: Request for dropping of Assurance given in reply to Starred Question No. 86 dated 29.04.2016 regarding "Modernisation/Upgradation of DD/AIR."

On 29 April, 2016, Shri Rayapati Sambasiva Rao, M.P., addressed a Starred Question No. 86 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting *vide* O.M. No 18011/12/2016-B(D) dated 17 November, 2017 have requested to drop the Assurance on the following grounds:—

"That the modernization/upgradation of DD/AIR is an ongoing process. Prasar Bharati has informed that various projects/activities involved in the Assurance are progressing well and likely to take long time as multiple projects and activities are involved. Therefore, it is requested that the reply to the above mentioned question may not be treated as Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI ;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
LOK SABHA STARRED QUESTION NO. 86
ANSWERED ON 29.04.2016

Modernisation/Upgradation of DD/AIR

86. SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the All India Radio (AIR) and Doordarshan (DD) stations are being modernised/upgraded so as to keep pace with the growing needs of digitization;

(b) if so, the details thereof;

(c) the funds allocated and utilized for the purpose during the last three years; and

(d) the other steps taken/being taken by the Government to improve the functional quality of programmes being aired by AIR/DD?

ANSWER

THE MINISTER OF FINANCE; MINISTER OF CORPORATE AFFAIRS; AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY):
(a) to (d) A statement is laid on the Table of the House.

Yes, Madam. Modernization/Upgradation of AIR and Doordarshan is a continuous process and schemes in this regard have been formulated and implemented from time to time. Modernization/Upgradation plan covers a broad spectrum, which, *inter alia*, includes digitalization; adoption of new technologies at par with International standards; replacement of old ageing equipment and upgradation, etc.

As regards AIR, station-wise details of modernization/upgradation works taken up/being undertaken during the last three years are given in Annexure-I.

As far as Doordarshan is concerned, the following 12th Plan schemes of Modernization/Upgradation of Studios, Transmitters & Satellite Broadcast equipment are at various stages of implementation:

- a. Digitalization of Transmitters and Studios in Doordarshan Network, including adoption of Digital Video Broadcasting (DVB)-T2 technology.

- b. High Definition Television (HDTV).
- c. Modernization, Augmentation and Replacement of Transmitter & Studio Equipment.
- d. Modernization, Augmentation and Replacement of Satellite Broadcast Equipment.

Details of major projects taken up for Modernization/Upgradation of Doordarshan as part of 12th Plan Schemes are given at the Annexure-II.

The details of the funds allocated and utilized for the purpose during the last three years are given at the Annexure-III.

The other steps taken/being taken to improve the functional quality of programmes are as under:

AIR

- (i) 23 channels of All India Radio have already been provided on Doordarshan's DTH platform (DD Free Dish).
- (ii) 13 popular channels of All India Radio have already been provided on internet platform and can be received by browsing AIR's website <allindiaradio.gov.in> and by downloading suitable apps on iOS/ Android/ Windows based mobile phones.
- (iii) More AIR Channels are also being provided on Doordarshan's DTH and internet platform (DD Free Dish).
- (iv) FM Broadcast of Vividh Bharati Service at 4 Metro cities has been started.
- (v) 35 valve based MW transmitters have been replaced by digital transmitters (DRM).
- (vi) Setting up of new FM transmitters at new locations and replacement/ upgradation of 77 old FM transmitters by new FM transmitters are under implementation in the country as per the schemes approved under 12th Plan.
- (vii) Digitisation of studios at various places.
- (viii) Digital archival facilities at 4 Metros & Hyderabad is completed and at Guwahati is under implementation.
- (ix) Broadcast hours of most of the FM transmitters have been optimized and increased to about 18 hours.
- (x) 127 nos. of Digital (Stereo) Microwave Links are also being provided in AIR network for better Studio Transmitter connectivity.

Doordarshan

It is a constant endeavour of Doordarshan to improve upon its programmes by reviewing the content and quality from time to time with the view to sustain the interest of the viewers. Doordarshan has been procuring content through various notified schemes such as Self Finance Commissioning (SFC), Revenue Sharing Mode (RSM) for producers/simulcast, Advertisement Funded Programme (AFP) and Acquisition Category. The Revenue Sharing Scheme (Producers/Simulcast) also allows Doordarshan to collaborate with private channels for sourcing high quality software in the simulcast Mode, on favourable terms.

Presently Doordarshan is re-prioritising its current approach with a new policy on slot sales. The Prasar Bharati Board has decided to invite good programmes from production houses to be telecast initially on its National Channel under this Policy.

ANNEXURE I

Details of A.I.R. Stations where modernization and upgradation works carried out/undertaken during last three years

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
1.	Anantpur	Andhra Pradesh		6 KW -		Provision of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
2.	Cuddapah	Andhra Pradesh	100 KW	1 KW		Digitalization of Studios and Networking.
3.	Kakinada	Andhra Pradesh		100W		New 10 KW FM Tr.
4.	Kurnool	Andhra Pradesh		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
∞ 5.	Machrela	Andhra Pradesh		3 KW		Digitalization of RNT.
6.	Merkapuram	Andhra Pradesh		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
7.	Tirupathi	Andhra Pradesh		10 KW 3 KW		Provision of STL (2 nos.) Digitalization of Studios and Networking. Replacement of 10 KW FM Tr. by 10 KW FM Tr.
8.	Vijaywada	Andhra Pradesh	100 KW 1 KW	10 KW 1 KW		Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of RNU & STL. New 10 KW FM tr.
9.	Visakhapatnam	Andhra Pradesh	100 KW	10 KW		Digitalization of Studios and Networking. Creation of new RNU. Provision of STL.

10.	Itanagar	Arunachal Pradesh	100 KW	10 KW	50 KW	Upgradation of 100 KW MW Tr. to 200 KW DRM Tr. Digitalization of Studios and Networking. Digitalization of STL. Augmentation of uplink for DTH Channel. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
11.	Passighat	Arunachal Pradesh	10 KW	100W		Upgradation of 10 KWMWTr. to 100 KW DRM Tr. Digitalization of Studios and Networking. Creation of new RNU. Digitalization of STL. Refurbishing of Studio.
12.	Tawang	Arunachal Pradesh	20 KW	100 W		Upgradation of facilities in Studios. Digitalization of Studios and Networking. Digitalization of STL.
13.	Tezu	Arunachal Pradesh	10 KW	100W		Digitalization of STL. Digitalization of Studios and Networking.
14.	Dhubri	Assam		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
15.	Dibrugarh	Assam	300 KW	1KW		Replacement of 300 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of STL.
		–		100W		
16.	Diphu	Assam	1 KW			Digitalization of Studios and Networking.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
17.	Guwahati	Assam	100 KW 20 KW	10 KW 100 W	50 KW 50 KW	Digitalization of Studios and Networking. Digitalization of STL (2 Nos.) & RNT. Augmentation of Uplink for DTH Channel. Setting up of Regional Archive centre. Replacement of Feed.
18.	Haflong	Assam		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
19.	Kokrajhar	Assam	20 KW	100 W		Digitalization of Studios and Networking. Digitalization of STL.
20.	Nowgong	Assam		6 KW		Replacement of 6 KW FM Tr.
21.	Silchar	Assam	20 KW	100W		New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
22.	Tezpur	Assam	20 KW	1 KW		Digitalization of STL.
23.	Bhagalpur	Bihar	20 KW	100W		Digitalization of Studios and Networking. Provision of STL
24.	Darbhanga	Bihar	20 KW			Digitalization of Studios and Networking. Creation of new RNU. Digitalization of STL.

25.	Patna	Bihar	100 KW	10 KW 6 KW	Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Provision of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
26.	Purnea	Bihar		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
27.	Sasaram	Bihar		6 KW	Replacement of 6KW FMTr. Digitalization of Studios and Networking.
28.	Ambikapur	Chhattisgarh	20 KW		Digitalization of Studios and Networking. New 5 KW FM Tr. Provision of STL.
29.	Bilaspur	Chhattisgarh		6 KW	Replacement of 6 KW FM Tr.
30.	Jagdalpur	Chhattisgarh	100 KW	100W	Digitalization of Studios and Networking. Digitalization of STL.
31.	Raigarh	Chhattisgarh		6 KW	Replacement of 6 KW FM Tr. Digitalization of Studios and Networking.
32.	Raipur	Chhattisgarh	100 KW	10 KW	Digitalization of Studios and Networking Provision of STL.
33.	Saraipalli	Chhattisgarh		1 KW	Digitalization of RNT.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
34.	Delhi	Delhi	200 KW 'A'	20 KW	100 KW	Replacement of 200 KW MW Tr. by DRM Tr.
			100 KW 'B'	20 KW	(2 nos.)	Replacement of 100 KW SW Tr. by DRM Tr. (2 nos.)
			20 KW 'C'	10 KW	250 KW	Digitalization of Studios & Networking (3.Nos.).
			10 KW 'D'	(VB)	(7 nos.)	Augmentation of existing Archival Centre.
			20 KW NC			Digitalization of RNT(NC).
						Augmentation of uplink at NBH and downlink at Todapur for DTH Channel.
						New 20 KW FM Tr. for VBS.
						Replacement of 20 KW FM Tr. by 20 KW FM Tr.
						Setting up of Computer data centre.
35.	Panaji	Goa	100 KW	6 KW	250 KW	Replacement of 100 KW MW Tr. by DRM Tr.
			20 KW		250 KW	Replacement of 6 KW FM Tr.
						Digitalization of Studios and Networking.
						Digitalization of STL.
						New 10 KW FM tr.
36.	Ahmedabad	Gujarat	200 KW	10 KW		Replacement of 200 KW MW Tr. by DRM Tr.
						Digitalization of Studios and Networking.
						Augmentation of uplink for DTH Channel.
						Digitalization of STL (2 nos.).
						Replacement of 10 KW FM Tr. by 10 KW FM Tr.
						Replacement of antenna & Feed.

37.	Ahwa	Gujarat	1 KW	100 W	Digitalization of Studios and Networking.
38.	Bhuj	Gujarat	20 W		New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
39.	Godhra	Gujarat		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
40.	Himmatnagar	Gujarat	1 KW		Digitalization of RNT.
41.	Rajkot	Gujarat	300 KW 1000 kW	10 KW	Replacement of 300 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Creation of new RNU. Provision of STL. Digitalization of RNT (SPT).
42.	Vadodara	Gujarat		10 KW	Digitalization of Studios and Networking.
43.	Hissar	Haryana		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
44.	Rohtak	Haryana	20 KW	10 KW	Digitalization of Studios and Networking. Digitalization of STL.
45.	Dharamshala	Himachal Pradesh		10 KW	Replacement of 10 KW FM Tr. Digitalization of Studios and Networking.
46.	Hamirpur	Himachal Pradesh		6 KW	Replacement of 6KW FM Tr. by 5 KW FM Tr.
47.	Kasauli	Himachal Pradesh		10 KW	Replacement of 10 KW FM Tr.
48.	Kinnaur (Kalpa)	Himachal Pradesh	1 KW		Replacement of 1 KW MW Tr. by 1 KW FM Tr.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
49.	Kullu	Himachal Pradesh		6 KW		Replacement of 6 KW FM Tr. by 5 KW FM Tr.
50.	Shimla	Himachal Pradesh	100 KW	10 KW	50 KW	Digitalization of Studios and Networking. Digitalization of STL. Provision of STL. Replacement of Feed.
51.	Bhadarwah	J & K		6 KW		Digitalization of RNT. Replacement of 6 KW FM Tr. by 5 KW FM Tr. Digitalization of Studios and Networking.
52.	Diskit	J & K	1 KW			Digitalization of RNT.
53.	Drass	J & K	1 KW	100 W		Digitalization of RNT.
54.	Jammu	J & K	300 KW	6 KW 10 KW	50 KW	Replacement of 300 KW MW Tr. by DRM Tr. Upgradation of 3 KW FM Tr. to 6 KW FM Tr. Digitalization of Studios and Net working. Digitalization of STL. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
55.	Kargil	J & K	1 KW 200 KW	100 W		Digitalization of Studios and Networking. Creation of new RNU. Digitalization of RNT (2 nos.)
56.	Khalsi	J & K	1 KW			Digitalization of RNT.

57.	Kupwara	J & K	20 KW			Digitalization of RNT.
58.	Naushera	J & K	20 KW			Digitalization of RNT. New 10 KW FM Tr.
59.	Nyoma	J & K	1 KW			Digitalization of RNT.
60.	Padum	J & K	1 kW	100W		Digitalization of RNT.
61.	Poonch	J & K		6 KW		Replacement of 6 KW FM Tr. Digitalization of Studios and Networking.
62.	Rajouri	J & K		10 KW		Digitalization of RNT.
63.	Srinagar	J & K	300 KW	10 KW	50 KW	Digitalization of Studios and Networking.
			10 KW	10 KW		Digitalization of STL. Provision of STL. Augmentation of uplink for DTH Channel. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of antenna & Feed.
64.	Tiesuru	J & K	1 KW	100W		Digitalization of RNT.
65.	Chaibasa	Jharkhand		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
66.	Daltonganj	Jharkhand		10 KW		Digitalization of RNT. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
67.	Hazaribagh	Jharkhand		6 KW		Replacement of 6 KW FM Tr. Digitalization of STL. Digitalization of Studios and Networking.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
68.	Jamshedpur	Jharkhand	1 KW	6 KW		Replacement of 1 KW MW Tr. by 10 KW FM Tr. Digitalization of Studios and Networking. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
69.	Ranchi	Jharkhand	100 KW	6 KW 10 KW	50KW	Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
70.	Bangalore	Karnataka	200 KW	10KW 10KW 1 KW	500 KW (6 nos.)	Digitalization of Studios and Networking. Digitalization of STL (2 nos.) & RNT (SPT). Augmentation of uplink for DTH Channel. Replacement of antenna & Feed.
71.	Bhadrawati	Karnataka	20 KW	1 KW		Digitalization of Studios and Networking. Digitalization of STL.
72.	Bijapur	Karnataka		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
73.	Chitradurga	Karnataka		6 KW		Replacement of 6 KW FM Tr.
74.	Dharwad	Karnataka	200 KW	10 KW		Replacement of 200 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Setting up of new Uplink station. Digitalization of STL & RNT.

75.	Gulbarga	Karnataka	20 kW	10 KW	Digitalization of Studios and Networking. Digitalization of STL. Refurbishing of studio.
76.	Hassan	Karnataka		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
77.	Hospet	Karnataka		10 KW	Replacement of 10 KW FM Tr. by 10 KW FM Tr.
78.	Karwar	Karnataka		3 KW	Replacement of 3 KW FM Tr. by 5 KW FM Tr.
79.	Madikeri (Mercara)	Karnataka		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
80.	Mangalore/ Udipi	Karnataka	20 KW	10 KW	Digitalization of Studios and Networking. Digitalization of STL & RNT.
81.	Mysore	Karnataka		10KW	Up-gradation of facilities in Studios. Digitalization of RNT.
82.	Raichur	Karnataka		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
83.	Alappuzha K. (Alleppy)	Kerala	200 KW		Digitalization of RNT. New 5 KW FM Tr.
84.	Devikulam (Idduki)	Kerala		6 KW 100W	Replacement of 6 KW FM Tr. by 5 KW FM Tr.
85.	Kannur	Kerala		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
86.	Kochi	Kerala		10 KW 10 KW	Up-gradation of 6 KW FM Tr. by 10 KW FM Tr. Replacement of 10 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
87.	Kozhikode (Calicut)	Kerala	100 KW	10 KW		Digitalization of Studios and Networking. Digitalization of STL.
88.	Manjeri	Kerala		3 KW		Digitalization of RNT.
89.	Thiruvananthapuram	Kerala	20 KW	10 KW	0 KW	Digitalization of Studios and Networking. Provision of STL. Digitalization of STL (2 nos.) Augmentation of uplink for DTH Channel. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
90.	Trissure	Kerala	100 KW	1 KW		Digitalization of Studios and Networking. Digitalization of STL.
91.	Balaghat	Madhya Pradesh		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
92.	Betul	Madhya Pradesh		6 KW		Replacement of 6 KW FM Tr.
93.	Bhopal	Madhya Pradesh	10 KW	6 KW	0 KW	Digitalization of Studios and Networking. Digitalization of STL (2 nos.). Replacement of 6 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
94.	Chhatarpur	Madhya Pradesh	20 KW			New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL .

95.	Chhindwara	Madhya Pradesh		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
96.	Guna	Madhya Pradesh		6 KW	Provision of 5TL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
97.	Gwalior	Madhya Pradesh	20 KW		Digitalization of Studios and Networking. New 5 KW FM Tr. Provision of STL (2 nos.) Refurbishing of Studio.
98.	Indore	Madhya Pradesh	200 KW	6 KW	Digitalization of Studios and Networking. Digitalization of STL (2 nos.) Replacement of 6 KW FM Tr. by 10 KW FM Tr.
99.	Jabalpur	Madhya Pradesh	200 KW	10 KW	Replacement of 200 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of STL.
100.	Khandwa	Madhya Pradesh		6 KW	Replacement of 6 KW FM Tr. by 10 FM Tr.
101.	Mandla	Madhya Pradesh		1 KW	Digitalization of RNT.
102.	Rajgarh	Madhya Pradesh		3 KW	Digitalization of RNT.
103.	Ratlam	Madhya Pradesh		100 W	New 10 KW FM Tr.
104.	Rewa	Madhya Pradesh	20 KW		Digitalization of Studios and Networking. Provision of STL. New 10 KW FM Tr. Refurbishing of studio.
105.	Sagar	Madhya Pradesh		6 KW	Replacement of 6 KW FM Tr. by 10 FM Tr.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
106.	Shahdol	Madhya Pradesh		6 KW		Replacement of 6 KW FM Tr.
107.	Shivpuri	Madhya Pradesh		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
108.	Ahmednagar	Maharashtra		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
109.	Akola	Maharashtra		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
110.	Aurangabad	Maharashtra		10 KW		Digitalization of Studios and Networking. Refurbishing of studio.
111.	Beed	Maharashtra		6 KW		Replacement of 6 KW FM Tr.
112.	Chandrapur	Maharashtra		6 KW		Replacement of 6 KW FM Tr.
113.	Dhule	Maharashtra		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
114.	Jalgaon	Maharashtra	20 KW			New 5 KW FM Tr. Digitalization of Studios and Networking.
115.	Kolhapur	Maharashtra		6 KW		Digitalization of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
116.	Mumbai	Maharashtra	100 KW 'A' 100 KW 'B' 50 KW	10 KW 10 KW	100 KW 50 KW	Replacement of 100 KW MW Tr. (A) by DRM Tr. Replacement of 100 KW MW Tr. (B) by DRM Tr. Digitalization of Studios and Networking. (2 nos.) New Digital Archival Centre. Augmentation of Uplink at BH and Borivalli for DTH Channel.

					New 20 KW FM Tr. for VBS. Replacement of 10 KW FM Tr. by 20 KW FM Tr. Replacement of antenna & Feed (02 nos).
117.	Nagpur	Maharashtra	300 KW 1000 KW	10 KW	Digitalization of Studios and Networking. Digitalization of RNT (SPT). Digitalization of STL (03 nos.).
118.	Nanded	Maharashtra		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
119.	Nasik	Maharashtra		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
120.	Osmanabad	Maharashtra		6 KW	Replacement of 6 KW FM Tr. by 10 KW FM Tr.
121.	Parbhani	Maharashtra	20 KW	1 KW	Digitalization of Studios and Networking. Provision of STL.
122.	Pune	Maharashtra	100 KW	10 KW	Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of RNU. Digitalization of STL (2 nos.).
123.	Ratnagiri	Maharashtra	20 KW	1 KW	Digitalization of Studios and Networking. Provision of STL. Refurbishing of Studio.
124.	Sangli	Maharashtra	20 KW	1 KW	Digitalization of Studios and Networking. Provision of STL.
125.	Satara	Maharashtra		6 KW	Replacement of 6 KW FM Tr. Provision of STL.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
126.	Yevatmal	Maharashtra		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
127.	Churachandpur	Manipur		6 KW		Replacement of 6 KW FM Tr. by 5 KW FM Tr. Digitalization of Studios and Networking.
128.	Imphal	Manipur	300 KW	10 KW	50 KW	Digitalization of Studios and Networking. Digitalization of STL. Augmentation of uplink for DTH Channel. Replacement of 6 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
129.	Jowai	Meghalaya		6 KW		Replacement of 6 KW FM Tr. by 5 KW FM Tr.
130.	Nongstoin	Meghalaya	1 KW			Digitalization of RNT.
131.	Shillong	Meghalaya	100 KW	10 KW 100 W	50 KW	Digitalization of Studios and Networking. Provision of STL. Digitalization of STL (2 nos.). Augmentation of uplink for DTH Channel. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
132.	Tura	Meghalaya	20 KW			New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
133.	Williamnagar	Meghalaya	1 KW			Digitalization of RNT.

134.	Aizawal	Mizoram	20 KW	6 KW	10 KW	Replacement of 6 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL. Augmentation of uplink for DTH Channel. Replacement of antenna & Feed.
135.	Lunglei	Mizoram		6 KW		Replacement of 6 KW FM Tr. by 5 KW FM Tr. Digitalization of Studios and Networking.
136.	Saiha	Mizoram	1 KW	100 KW		Digitalization of RNT.
137.	Kohima	Nagaland	100 KW	10 KW	50 KW	Digitalization of Studios and Networking. Provision of STL. Augmentation of uplink for DTH Channel. Replacement of antenna & Feed.
138.	Mokokchung	Nagaland		6 KW		Replacement of 6 KW FM Tr. by 5 KW FM Tr.
139.	Mon	Nagaland	1 KW			Digitalization of RNT.
140.	Tuensang	Nagaland	1 KW			Digitalization of RNT.
141.	Berhampur	Odisha		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
142.	Bhawanipatna	Odisha	200 KW			New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
143.	Bolangir	Odisha		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
144.	Cuttack	Odisha	300 KW	10 KW 6 KW		Replacement of 1 KW MM Tr. by 10 KW FM Tr. Replacement of 6 KW FM Tr.

Sl. No.	Stations	State	Transmitter Power /Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
						Digitalization of Studios and Networking. Digitalization of STL & RNT. Augmentation of uplink for DTH Channel. Replacement of antenna & Feed.
145.	Jeypore	Odisha	100 KW	1 KW	50 KW	Digitalization of Studios and Networking. Digitalization of STL.
146.	Joranda	Odisha	1 KW			Replacement of 1 KW MW Tr. by 1 kW FM Tr.
147.	Keonjhar	Odisha	1 KW	10 KW		Replacement of 1 KW MW Tr. by 10 kW FM Tr. Digitalization of Studios and Networking.
148.	Puri	Odisha		3 KW		Replacement of 3KW FM Tr. by 5 KW FM Tr.
149.	Rourkela	Odisha		6 KW		Replacement of 6 KW FM Tr. Digitalization of STL.
150.	Sambalpur	Odisha	100 KW	5 KW		Digitalization of Studios and Networking. Creation of new RNU. Digitalization of STL. Refurbishing of studio.
151.	SORO	ODISHA	1 KW			Digitalization of RNT. Replacement of 1 KW MW Tr. by 1 kW FM Tr. Digitalization of Studios and Networking.
152.	BHATINDA	PUNJAB		6 KW		Replacement of 6 KW FM Tr.

153.	Jalandhar	Punjab	300 KW 200 KW	10 KW 10 KW		Replacement of 10 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL (2 Nos.). Augmentation of uplink for DTH Channel.
154.	Ludhiana	Punjab		5 KW 100 W		New 10 KW FM Tr.
155.	Patiala	Punjab		6 KW		Replacement of 6 KW FM Tr.
156.	Ajmer	Rajasthan	200 KW			New 5 KW FM Tr. Replacement of 200 kW MW Tr. by DRM Tr. Digitalization of STL.
157.	Barmer	Rajasthan	20 KW			Digitalization of STL. Digitalization of Studios and Networking.
158.	Bikaner	Rajasthan	20 KW	10 kW		Digitalization of Studios and Networking. Provision of STL.
159.	Chittorgarh	Rajasthan		10 KW		Digitalization of STL.
160.	Churu	Rajasthan		6 KW		Replacement of 6 KW FM Tr. Digitalization of RNT.
161.	Jaipur	Rajasthan	1 KW	10 kW 6 KW	50 KW	Replacement of 1 KW MW Tr. by 10KW FM Tr. Replacement of 6 KW FM Tr. by 10 KW FM Tr. Up-gradation of facilities in Studios. Digitalization of Studios and Networking. Digitalization of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.

Sl. No.	Stations	State	Transmitter Power/Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
162.	Jaisalmer	Rajasthan		10 KW		Replacement of 10 KW FM Tr. Digitalization of STL. Digitalization of Studios and Networking.
163.	Jhalawar	Rajasthan		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
164.	Jodhpur	Rajasthan	300 KW	6 KW		Digitalization of Studios and Networking. Creation of new RNU. Provision of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
165.	Kota	Rajasthan	20 KW			New 1 KW FM Tr. New 10 KW FM Tr. at Bundi.
166.	Mount Abu	Rajasthan		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
167.	Nagaur	Rajasthan		6 KW		Replacement of 6 KW FM Tr. Provision of STL.
168.	Sawai Madhopur	Rajasthan		6 KW		Digitalization of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
169.	Suratgarh	Rajasthan	300 KW			Replacement of 300 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Provision of STL.

170.	Udaipur	Rajasthan	20 KW	10 KW		Digitalization of Studios and Networking. Digitalization of STL. 10 KW/FM transmitter with interim antenna already commissioned. Tower yet to be erected.
171.	Gangtok	Sikkim	20 kW	10 KW 100W	10 KW	Setting up of 100W and 10 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
172.	Chennai	Tamil Nadu	200 KW 'A' 20 KW 'B' 20 KW	20 KW 20 KW 10KW(VB)	50 KW 100 KW	Replacement of 200 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. New Digital Archival Centre. Digitalization of STL (2 Nos.) Augmentation of up-link for DTH Channel. New 20 KW FM Tr. for VBS. Replacement of antenna & feed.
173.	Coimbatore	Tamil Nadu	20 KW	10 KW		Digitalization of Studios and Networking. Provision of STL. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
174.	Dharmapuri	Tamil Nadu		10 KW		Digitalization of RNT.
175.	Kodaikanal	Tamil Nadu		10 KW		Digitalization of Studios and Networking. Digitalization of STL. Replacement of 10 KW FM Tr. by 10 KW FM Tr.
176.	Madurai	Tamil Nadu	20 KW	10 KW		Digitalization of Studios and Networking. Setting up of new Uplink station. Digitalization of STL.

Sl. No.	Stations	State	Transmitter Power/Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
177.	Nagarcoil	Tamil Nadu		10 KW		Replacement of 10 KW FM Tr. by 10 KW FM Tr.
178.	Oottacamun	Tamil Nadu	1 KW	100W		Replacement of 1 KW MW Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
179.	Tiruchirapalli	Tamil Nadu	100 KW	10 KW		Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Setting up of new Uplink station. Digitalization of STL.
180.	Tirunelveli	Tamil Nadu	20 KW	10 KW		Digitalization of Studios and Networking. Digitalization of STL.
181.	Tuticorin	Tamil Nadu	200 KW	1 KW		Digitalization of Studios and Networking. Provision of STL.
182.	Adilabad	Telangana	1 KW	10 KW		Replacement of 1 KW MW Tr. by 10 KW FM Tr. 10 KW FM transmitter with interim antenna already commissioned. Tower yet to be erected. Digitalization of Studios and Networking.
183.	Hyderabad	Telangana	200 KW 20 KW	10 KW 10 KW	50 KW	Digitalization of Studios and Networking. New Digital Archival Centre. Digitalization of STL (2 Nos.) Augmentation of uplink for DTH Channel. Replacement of Feed. Disaster Recovery site.

184.	Kothagudam	Telangana		6 KW		Replacement of 6 KW FM Tr.
185.	Nizamabad	Telangana		6 KW		Digitalization of RNT. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
186.	Warangal	Telangana		10 KW		Replacement of 10 KW FM Tr. by 10 KW FM Tr.
187.	Agartala	Tripura	20 KW	10 KW		Digitalization of Studios and Networking. Augmentation of uplink for DTH Channel. Replacement of 10 KW FM Tr. by 10 KW FM Tr. Replacement of Feed.
188.	Belonia	Tripura		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr. Digitalization of Studios and Networking.
189.	Kailashahar	Tripura		6 KW		Replacement of 6 KW FM Tr. Provision of STL. Digitalization of Studios and Networking.
190.	Chandigarh	UT		6 KW 10 KW		Digitalization of Studios and Networking.
191.	Daman	Union Territories (Daman & Diu)		3 KW		Replacement of 3 KW FM Tr. by 5 KW FM Tr.
192.	Kavaratti	UT (L & M Island)	1 KW	10 KW		Digitalization of Studios and Networking. Replacement of 1 KW MW Tr. by 10 KW MW Tr.
193.	Port Blair	UT (A and N Island)	100 KW	10 KW	10 KW	Digitalization of Studios and Networking. Provision of STL. Start of DTH Service.

Sl. No.	Stations	State	Transmitter Power/Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
194.	Karaikal	UT (Puducherry)		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
195.	Puducherry	UT (Puducherry)	20 KW	10 KW		Digitalization of Studios and Networking. Provision of STL.
196.	Agra	Uttar Pradesh	20 KW			New 5 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
197.	Aligarh	Uttar Pradesh		6 KW	250 KW (4 nos.)	Digitalization of RNT. Replacement of 6 KW FM Tr. by 10 KW FM Tr.
198.	Allahabad	Uttar Pradesh	20 KW	10 KW		Replacement of 10 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL.
199.	Bareilly	Uttar Pradesh		6 KW		Replacement of 6 KW FM Tr.
200.	Faizabad	Uttar Pradesh		6 KW		Replacement of 6 KW FM Tr. Digitalization of RNT.
201.	Gorakhpur	Uttar Pradesh	100 KW	10 KW	50 KW	Digitalization of Studios and Networking. Digitalization of STL & RNT.
202.	Jhansi	Uttar Pradesh		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
203.	Kanpur	Uttar Pradesh		10 KW 1 KW		Replacement of 1 KW FM Tr. .by 10 KW FM Tr. Digitalization of Studios and Networking.

204.	Lucknow	Uttar Pradesh	300 KW	10 KW 10 KW	50 KW	Replacement of 300 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Digitalization of STL. Replacement of Antenna & Feed.
205.	Mathura	Uttar Pradesh	1 KW	100 KW		Digitalization of Studios & Networking and RNT. Replacement of 1 KW MW Tr. by 10 KW FM TR.
206	Najibabad	Uttar Pradesh	200 KW			Digitalization of Studios and Networking. Provision of STL.
207.	Obra	Uttar Pradesh		6 KW		Replacement of 6 KW FM Tr. Digitalization of RNT. Digitalization of Studios and Networking.
208.	Rampur	Uttar Pradesh	20 KW	1KW		New 1 KW FM Tr. Digitalization of Studios and Networking. Provision of STL.
209.	Varanasi	Uttar Pradesh	100 KW	10 KW		Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Provision of STL. Refurbishing of studio.
210.	Almora	Uttarakhand	1 KW			New 5 KW FM Tr. Replacement of 1 KW MW Tr. by 1KW FM Tr. Digitalization of Studios and Networking.
211.	Mussoorie	Uttarakhand		10 KW		Replacement of 10 KW FM Tr.

Sl. No.	Stations	State	Transmitter Power/Type			Modernization & Upgradation works undertaken during last three years
			MW (AM)	FM	SW(AM)	
212.	Asansole	West Bengal		6 KW		Replacement of 6 KW FM Tr. by 10 KW FM Tr.
213.	Kolkata	West Bengal	200 KW 'A' 100 KW 'B' 20 KW 1000 KW	20 KW 10 KW 10 KW(VB)	50 KW	Replacement of 200 KW MW Tr. by DRM Tr. Replacement of 100 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. New Digital Archival Centre. Augmentation of uplink for DTH Channel. New 20 KW FM Tr. for VBS Replacement of 10 KW FM Tr. by 20 KW FM Tr. Replacement of Feed.
214.	Krishnanagar	West Bengal		100W		New 10 KW FM TR.
215.	Kurseong	West Bengal	1 KW	5 KW	50 KW	Replacement of 1 KW MW Tr. by 10 KW FM Tr. Digitalization of Studios and Networking. Digitalization of STL. (2 nos.)
216.	Murshidabad	West Bengal		6 KW		Replacement of 6 KW FM Tr. Digitalization of Studios and Networking.
217.	Shantiniketan	West Bengal		3 KW		Digitalization of RNT. Digitalization of Studios and Networking.

218.	Siliguri	West Bengal	200 KW	10 KW	Replacement of 200 KW MW Tr. by DRM Tr. Digitalization of Studios and Networking. Provision of STL.
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STL : Studio Transmitter Link
RNT : Radio Network Terminal
RNU : Regional News Unit
DRM: Digital Radio Mondiale

ANNEXURE II

ANNEXURE AS REFERRED IN REPLY TO PART (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 86 FOR ANSWER ON 29.04.2016

**Major projects taken up for Modernization/ Upgradation of Doordarshan as part
of 12th Plan Schemes**

Sl. No.	Projects	Present Status
1.	Digitalization of Studios —39 no.	All the 39 Studios have been made digital (except Camera chains). Purchase proposal for procurement of Camera chains has been submitted for financial sanction.
2.	Digital HPTs — 63 no.	In the 1st Phase, 16 digital transmitters (HPTs) have been commissioned <i>w.e.f</i> 25.2.2016 and another 3 digital HPTs have been installed & under testing. Action for setting up of remaining 44 digital transmitters in the next phase has been initiated and expected to be setup in about 2 years.
3.	HDTV terrestrial transmitters — 4 no.	All the 4 HDTV transmitters at 4 metro locations have been installed and ready for commissioning.
4.	High Definition TV (HDTV) Studio — 4 no.	HD Studio at Delhi & Mumbai has been set up. Action for setting up HD Studio at Chennai & Kolkata has been initiated.
5.	Multi camera Mobile production facility in HDTV format — 3 no.	Supplied one each at Delhi & Mumbai. For 3rd one, tenders received earlier have been cancelled on technical considerations. Fresh NIT to be issued.
6.	Replacement of HPTs—15 no.	Old ageing HPTs at 13 locations have been replaced by new HPTs. At remaining 2 locations, installation of transmitter equipment has been completed & under testing.
7.	Modernization of 20 Studio centres by way of replacement of old ageing equipment	All equipment envisaged as part of 11 th Plan schemes have been provided, except Camera chains which are under procurement. Equipment envisaged as part of 12th Plan new schemes are at various stages of procurement.

Sl. No.	Projects	Present Status
8.	Replacement of old 100 W LPTs by 500W Automode LPTs (110 nos.)	All LPTs supplied & installed.
9.	Upgradation of 18 existing Earth Stations	One Earth station upgraded. At 4 locations, all Earth station equipment, except RF equipment (which has been ordered), have been installed & tested. At remaining 13 locations, specifications of equipment are under finalization.
10.	New Earth stations at 05 places	New Earth station has been set up at 04 places. For the remaining one, tenders have been opened for part of the Earth station equipment and under evaluation.
11.	Replacement of Digital Satellite News Gathering (DSNG) units at 6 places	All DSNG units have been supplied.
12.	New DSNG units at 9 places	Tenders received earlier have been cancelled on technical considerations. Fresh NIT to be issued.

ANNEXURE III

The details of funds allocated and utilized for the purpose during the last three year are as follows:

Financial Year	Funds allocated		Funds utilized	
	AIR	DD	AIR	DD
2013-14	142.13	156.01	169.35	159.81
2014-15	188.65	155.00	209.82	153.37
2015-16	205.13	191.50	137.25 (Provisional)	69.70 (Provisional)

APPENDIX XI

MEMORANDUM No. 37

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 194 dated 25.04.2016 regarding "Privatisation of Hotels".

On 25 April, 2016, Shri Sadashiv Lokhande, M.P., addressed an Unstarred Question No. 194 to the Minister of Tourism. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tourism within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Tourism *vide* O.M. No. 8/5/2016-PSU (T) dated 23 June, 2017 have requested to drop the Assurance on the following grounds:—

"That the process of investigation followed by judicial proceedings is a long drawn process. Hence the Committee of Government Assurances is requested to consider the facts and the Assurance may be dropped."

4. In view of the above, the Ministry, with the approval of Minister of State for Tourism, (IC) have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF TOURISM
LOK SABHA UNSTARRED QUESTION NO. 194
ANSWERED ON 25.04.2016

Privatisation of Hotels

194. SHRISADASHIV LOKHANDE:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government has privatised/disinvested some hotels under its control and if so, the names of the hotels which have been privatized/disinvested along with the revenue earned by the Government in case of each hotel, hotel-wise;

(b) whether the Government has found any irregularity in privatization/selling of hotels and has conducted any enquiry;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)
(DR. MAHESH SHARMA): (a) to (d) During the years 2001 and 2002, 18 hotels and one incomplete hotel project of ITDC were disinvested under the Government's Disinvestment Policy. A statement giving names of hotels disinvested and the amount received by the Government against the sale of equity shares in the shell companies is given in Annexure-I.

The Central Bureau of Investigation (CBI), Jodhpur received a complaint in respect of disinvested Hotel Laxmi Vilas Palace, Udaipur and the same is under investigation with them. The final outcome of the inquiry is awaited from the CBI, Jodhpur.

ANNEXURE I

Details of ITDC Hotels Disinvested during the Years 2001 and 2002

Sl. No.	Name of the Hotel	Amount Payable to the Government of India against the sale of shares of Shell Companies (in Rupees). GoI Equity shares 89.97% *
1.	Hotel Ashok, Bangalore & Airport Restaurant Bangalore (On Lease Basis)	4,11,00,000/- (Minimum Guaranteed Annual Payment)
2.	Hotel Hassan Ashok, Hassan	2,26,23,406/-
3.	Hotel Bodhgaya Ashok, Bodhgaya	1,80,94,273/-
4.	Hotel Madurai Ashok, Madurai	4,93,73,729/-
5.	Temple Bay Ashok Beach Resort, Mamallapuram	6,12,71,171/-
6.	Hotel Agra Ashok, Agra	3,53,92,673/-
7.	Laxmi Vilas Palace Hotel, Udaipur	6,76,79,780/-
8.	Qutab Hotel, New Delhi	10,98,55,893/-
9.	Lodhi Hotel, New Delhi	40,28,14,567/-
10.	Hotel Airport Ashok, Kolkata	5,64,73,145/-
11.	Kovalam Ashok Beach Resort, Kovalam	29,72,69,034/-
12.	Hotel Mandi Ashok, Manali	310,43,599/-
13.	Hotel Khajuraho Ashok, Khajuraho	19,83,594/-
14.	Hotel Varanasi Ashok, Varanasi	6,57,36,686/-
15.	Hotel Aurangabad Ashok, Aurangabad	8,15,92,835/-
16.	Hotel Ranjit, New Delhi	9,14,32,041/-
17.	Hotel Indraprastha, New Delhi	14,84,38,576/-
18.	Hotel Kanishka, New Delhi	32,14,15,576/-
19.	Incomplete hotel project at Chandigarh	4,61,83,168/- (ITDC)

*Rounded off to the nearest Rupee.

APPENDIX XII

MEMORANDUM No. 38

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1373 dated 24.07.2017 regarding "Special Police Force for Safety of Tourists".

On 24 July, 2017, Shri Rattan Lal Kataria and Dr. Gokaraju Ganga Raju, M.Ps., addressed in Unstarred Question No. 1373 to the Minister of Tourism. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tourism within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Tourism *vide* O.M.No.1.TT.I(25)/2015 dated 19 June, 2018 have requested to drop the Assurance on the following grounds:—

"That 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, the prevention of crime including crimes against tourists is the primary responsibility of State Governments/Union Territories. Since this is a matter of the State Govt. and Ministry of Tourism has no control, this may take indefinite time."

4. In view of the above, the Ministry, with the approval of the Minister of State (IC) for Tourism have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI;

Dated: 09.07.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF TOURISM
LOK SABHA UNSTARRED QUESTION NO. 1373
ANSWERED ON 24.07.2017

Special Police Force for Safety of Tourists

1373. SHRI RATTAN LAL KATARIA:
DR. GOKARAJU GANGA RAJU:

Will the Minister of TOURISM be pleased to state:

(a) whether Indian Institute of Travel and Tourism Management has recommended the creation of a Special Police Force with uniforms sporting Incredible India Logo, for the safety of tourists;

(b) if so, the details thereof;

(c) whether the said Tourist Police will be administered by the Union Government of the State Government and if so, the details thereof;

(d) whether tourism sector in India is creating employment in conformity with tourism policy which is expected to almost double in a decade; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)
(DR. MAHESH SHARMA): (a); (b) & (c) IITTM in its study titled "Functioning of Tourist Police in States/UTs and Documentation of Best Practices" has recommended Introduction of the Tourist Police with uniforms sporting Incredible India Logo for the safety and security of the tourists.

It has been recommended that the Tourist Police should work under the control of District Police Administration of the concerned State with policing power exclusively for maintaining the safety and security of tourist, contribution of tourism to total Employment of the Country during 2009-10, 2010-11, 2011-12 and 2012-13 was 10.17% (4.37% direct and 5.80% indirect), 10.78% (4.63% direct and 6.15% Indirect), 11.49% (4.94% direct and 6.55% indirect) and 12.36% (5.31% direct and 7.05% indirect), respectively.

APPENDIX XIII

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2017-2018)

(SIXTEENTH LOK SABHA)

SEVENTH SITTING

(11.07.2018)

The Committee sat from 1500 hours to 1745 hours in Committee Room "D", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agarwal
3. Shri Tariq Anwar
4. Shri C.R. Patil
5. Shri K.C. Venugopal

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 12 Memoranda (Memorandum Nos. 27 to 38) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 01 Assurance as

per details given in Annexure-I *and to pursue the remaining 11 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

Statement Showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 11.07.2018

Sl. No.	Memo No.	Question No.	Ministry/ Department	Subject	Remarks
1.	27	USQ No. 1231 dated 01.12.2014	Civil Aviation	Installation of GAGAN System at Airports	The Ministry have requested for dropping the Assurance on the ground that it will take a long time to develop GPS-Aided GEO Augmented Navigation (GAGAN) enabled receiver/software for users for its sector specific utilization in non-aviation field. The Committee feel that an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time. Considering the fact that huge amount has been invested in GAGAN and its utility in developing appropriate low cost receivers and various user applications to suit the requirements of various sectors, the Committee desire that the matter should be pursued vigorously by the Ministry. The Committee, therefore, urge upon the Ministry to take some concrete action so as to finalise a clear timeline to complete the work and implement the Assurance at the earliest.
2.	28.	USQ NO. 1990 dated 10.12.2015	Coal	Central Coal Projects	The Ministry have requested to drop the Assurance on the ground that such a Question shall always constitute an Assurance as there will always be

discrepancies in the actual development of some of the allocated coal blocks/mines and the stipulated timings. The contention of the Ministry is far from convincing since the Committee feel that there is a need to ensure accountability in the matter. In the instant case, the Ministry are required to furnish the details of public and private sector companies which have not developed the coal blocks allocated to them according to the norms laid down by the Government and the action taken against them. The Committee desire that the Ministry should pursue the matter earnestly and fulfil the Assurance at the earliest. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

3. 29 USQ No. 5789 Good Governance
 Dated 29.04.2015 (Department of
 Telecommunications)
- The Committee are of the view that an Assurance cannot be dropped merely on the ground that the timeline for completion of the project is very long and it is not possible to fulfil the Assurance in near future. The Committee understand that such matters take time but the Ministry need to take some concrete action to finalise a clear timeline for the provision of Mobile Services in uncovered villages, especially in the Himalayan and Border States. The Committee urge upon the Ministry to take urgent action in the matter with alacrity and specific timeline and pursue the matter so as to implement the Assurance expeditiously.
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Sl. No.	Memo No.	Question No.	Ministry/ Department	Subject	Remarks
4.	30	USQ No. 297 dated 22.07.2015	Communications (Department of Telecommunications)	Broadband Internet in Rural Areas	The Committee feel that an Assurance cannot be dropped merely on the ground that the timeline for its completion is too long. The Committee note that there is low rural broadband internet penetration and consequently there is a dire need for speedy implementation of National Optical Fibre Network. The Committee desire that the matter should be pursued vigorously till its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
5.	31	USQ No. 914 dated 24.07.2015	Finance (Department of Revenue)	Gold Theft from Customs Warehouses	The Ministry have requested to drop the Assurance on the ground that it essentially pertains to investigation by Central Bureau of Investigation (CBI) into a case of gold theft from customs warehouse. They have stated that as the completion of CBI investigation is likely to take considerable period of time, it will not be possible for them to indicate any definite time frame for completion of the investigation. The Committee understand that such matters take time but at the same time there is an imperative need to ensure accountability in the matter so that the country's missing items can be unearthed. Moreover, an Assurance cannot be dropped just because CBI investigation into the matter would

take a considerable time. The Committee desire that the Ministry should vigorously pursue the matter with the CBI for expediting the investigation. The Committee would also like to be apprised of the initiatives taken by the Ministry and the CBI as well as the progress made in the matter.

The Committee feel that the Ministry cannot wash their hands off by stating that the matter is under investigation by the Central Bureau of Investigation (CBI) and no time frame can be given for its completion. In view of the need to upholding transparency, accountability, probity and good governance in the matter, the Committee urge upon the Ministry to earnestly pursue the matter with the CBI for expediting the investigation. The Committee would also like to be apprised of the initiatives taken by them as well as them progress made in the matter.

The Ministry have requested the Committee to drop the Assurance on the ground that the National Investigation Agency has been investigating into the funding of Babar Khalsa International and since the matter of investigation extends to foreign country, investigation into the matter and filing of chargesheet thereof may take a long time. The Committee feel that the subject of the Assurance is of crucial importance as

6.	32	USQ No. 4916 dated 02.09.2011 USQ No. 1927 dated 02.12.2011	Health and Family Welfare (Department of Health and Family Welfare)	Allocation of Funds Under NRHM Allocation of Funds Under NRHM	<p>The Committee feel that the Ministry cannot wash their hands off by stating that the matter is under investigation by the Central Bureau of Investigation (CBI) and no time frame can be given for its completion. In view of the need to upholding transparency, accountability, probity and good governance in the matter, the Committee urge upon the Ministry to earnestly pursue the matter with the CBI for expediting the investigation. The Committee would also like to be apprised of the initiatives taken by them as well as them progress made in the matter.</p>
7.	34	USQ No. 1327 dated 13.08.2013	Home Affairs	Revival of Sikh Militancy	<p>The Ministry have requested the Committee to drop the Assurance on the ground that the National Investigation Agency has been investigating into the funding of Babar Khalsa International and since the matter of investigation extends to foreign country, investigation into the matter and filing of chargesheet thereof may take a long time. The Committee feel that the subject of the Assurance is of crucial importance as</p>

Sl. No.	Memo No.	Question No.	Ministry/ Department	Subject	Remarks
					<p>it is concerned with the security and safety of the country and needs to be pursued urgently with alacrity. The Committee desire that the Ministry should give utmost significance to the Assurance and bring it to its logical conclusion. The Committee would also like to be apprised of the initiatives taken by the Ministry and the National Investigation Agency (NIA) in the matter as well as the progress made therein.</p>
8.	35	USQ No. 315 dated 25.11.2014	Home Affairs	Child Trafficking	<p>The Committee feel that the Ministry cannot wash their hands off by stating that the matter is under investigation by Central Bureau of Investigation (CBI) and no time frame can be given for its completion. In view of the need to upholding transparency, accountability, probity and good governance in the matter, the Committee urge upon the Ministry to earnestly pursue the matter with the CBI for expediting the investigation. The Committee would also like to be apprised of the initiatives taken by them as well as the progress made in the matter.</p>
9.	36	SQ No. 86 dated 29.04.2016	Information and Broadcasting	Modernisation/Up gradation of DD/AIR	<p>The Ministry have requested for dropping the Assurance on the ground that the modernization/upgradation of Doordarshan/All India Radio (DD/AIR)</p>

is an ongoing process and that various projects/ activities involved in the Assurance are likely to take long time as multiple projects and activities are involved. The Committee feel that the Ministry cannot wash their hands off by merely stating that the activity is a continuous process. The Ministry are required to furnish the details of the modernization/upgradation projects as mentioned in the Assurance. Moreover, an Assurance cannot be dropped merely because it might take about one or two more years to implement the Assurance. The Committee desire that the Ministry must actively pursue the matter and expedite the fulfillment of the Assurance. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.

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| 10. | 37 | USQ No. 194*
dated 25.04.2016 | Tourism | Privatisation of
Hotels | The Ministry have requested to drop the Assurance on the ground that the matter essentially pertains to investigation by the Central Bureau of Investigation (CBI) into the irregularities pertaining to disinvested Hotel Laxmi Vilas Palace, Udaipur and as the process of investigation followed by judicial proceedings is a long drawn process [it will not be possible for them to indicate any definite time-frame for completion of investigation]. The Committee understand that such matters take time but at the same time there is an imperative need to ensure accountability in the matter. Moreover, an Assurance |
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Sl. No.	Memo No.	Question	Ministry/ Department	Subject	Remarks
11.	38	USQ No. 1373 dated 24.07.2017	Tourism	Special Police Force for Safety of Tourists	<p>cannot be dropped merely on the ground that its implementation completion would take a considerable time. The Committee desire that the Ministry must vigorously pursue the matter with the CBI for expediting the investigating. The Committee would also like to be apprised of the initiatives taken by the Ministry and the CBI as well as the progress made in the matter.</p> <p>The Ministry have requested to drop the Assurance on the ground that 'Public Order' and 'Police' are State subjects and since this is a matter of the State Government and the Ministry of Tourism have no control, this may take indefinite time. The Committee are of the view that an Assurance cannot be dropped merely on the ground that the matter is a State subject as it is incumbent upon the Ministry to find ways and means to prevail upon the State Governments and make them fall in line especially in matters like safety of tourists which is crucial for the economy. Tourism being an important sector, the Committee would like the Ministry to pursue the matter earnestly and implement the Assurance expeditiously.</p>

*Implementation Report Laid on 18.12.2018.

APPENDIX XIV
MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2018-2019)
(SIXTEENTH LOK SABHA)
THIRD SITTING
(04.01.2019)

The Committee sat from 1030 hrs. to 1050 hrs. in Chairman's Chamber, Room No. 133, Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri E.T. Mohammad Basheer
5. Shri Naran Bhai Kachhadia
6. Shri Bahadur Singh Koli
7. Shri C.R. Patil
8. Shri K.C. Venugopal

SECRETARIAT

1. Shri P.C. Tripathy — *Director*
2. Shri S.L. Singh — *Deputy Secretary*

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Eight (08) draft Reports without any amendments:

- (i) Draft Eighty-Third Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (ii) Draft Eighty-Fourth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).

- (iii) Draft Eighty-Fifth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (iv) Draft Eighty-Sixth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).
- (v) Draft Eighty-Seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Mines.
- (vi) Draft Eighty-Eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (vii) Draft Eighty-Ninth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Defence (Department of Defence Production).
- (viii) Draft Ninetieth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).

3. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.